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[Shri Morarji R. Desai] and he himself admitted that when I speak he goes away, but now I am happy that I have excited some feeling in him that he has come into hear me, and I think this is a very pleasant thing that this debate has done, particularly good.

SHRI BHUPESH GUPTA: If you are provoking me to go away, I shall do so.

SHRI MORARJI R. DESAI: I only hope that the shock from which my hon. friend suffers just now will last for ever.

THE DEPUTY CHAIRMAN : The House stands adjourned till 2 P.M.

The House then adjourned for lunch at ten minutes past one of the clock.

The House reassembled after lunch at two of the clock, The VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.

THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1968

THE APPROPRIATION BILL, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): Sir, I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1968-69, as passed by the Lok Sabha, be taken into consideration."

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You can move the other Bill also and speak on that also.

SHRI JAGANNATH PAHADIA: With your permission, Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68, as passed by the Lok Sabha, be taken into consideration."

Appropriation Bill, 1968

Sir, this Appropriation (Vote on Account) Bill, 1968 arises out of a sum of Rs. 736.85 crores voted by the Lok Sabha on the 14th March, 1968, in accordance with the provisions of article 116 of the Constitution and Rs. 2,203.90 crores in respect of expenditure "Charged" on the Consolidated Fund of India as shown in the 'Vote on Account' Statement which has already been circulated to hon. Members. As the House is aware, it is usual to seek approval of Parliament for two months' supply pending the completion of the procedure for the Voting of the Demands for Grants for the whole year and the passing of the connected Appropriation Bill. The provision indicated in the Appropriation Bill broadly represents one-sixth of the whole year's gross requirements as provided for in the Demands for Grants except in a few cases where the expenditure is not uniformly spread over the year and larger provision is required to meet the likely payments during the months of April and May. The items where larger provision is required have been detailed along with the explanations for the additional requirements in the Introductory Note to the Statement of "Vote on Account". However, I shall mention only the requirement under Repayment of Debt because a larger amount is involved.

Repayment of Debt relates to "Discharge of Treasury Bills". These Bills are issued in favour of State Governments. Banks and other parties as short term borrowings by Government and in the form of ad hoes in favour of the Reserve Bank of India for augmenting Government's cash balance from time to time. These bills have a maturity of 91 days and unless discharged on maturity are notional ly shown as repaid and simultaneously reinvested. An "On Account" provision of Rs. 1,750 crores has been sought for discharge of Treasury Bills issued in the months of January-February, 1968. The balance of Rs. 158 crores is for discharge of 3| per cent National Plan Bonds (Fifth Series) 1968, maturing on 12th May, 1968 and for expired rupee loans included Five Year Interest-free Prize Bonds.

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With your permission, Sir, I will speak on the Supplementary Demands Bill also. Sir, this Bill arises out of the Supplementary Demands of Rs. 270.35 crores voted by the Lok Sabha on the 18th March, 1968 and the expenditure of Rs. 54.67 crores charged on the Consolidated Fund of India as detailed in the Supplementary Demands Statement laid ' before the House on the 27th February, 1968. The net outgo arising out of this batch of Supplementary Demands would be only Rs. 178.02 crores. As detailed explanations have already been given in the Supplementary Demands Statement, I would confine myself to a few introductory remarks on some of the major items for which additional provision is required.

A Supplementary provision of Rs. 130 crores is required under the Demand 'Loans and Advances'. The additional demand includes Rs. 50 crores for ways and means assistance to certain State Governments. An j additional provision of Rs. 18.90 crores is required for providing additional credit facilities to the U.S.S.R, certain East European countries and the U.A.R. in pursuance of the trade agreements executed with them. A provision of Rs. 42.15 crores is required to meet the increased loan requirements of certain public sector undertakings of which the major items are:

Rs. 11 crores for Hindustan Steel Limited due to less turnover in sales consequent on general recession in market and resultant shortfall in internal resources,

Rs. 10 crores for the Food Corporation on account of larger procurement operations following a bumper kharif crop and

Rs. 7.20 crores and Rs. 7.22 crores for Neyveli Lignite Corporation and Bharat Heavy Electricals Limited respectively, on account of accelerated supply of machinery and equipment from the U.S.S.R.

The House will appreciate that public sector undertakings consist mostly of plants which have long gestation periods. They are capital intensive and it takes time for them to show results. Large investments have, therefore to be made in the initial stages. Consequent on the shortfall in the revenues of the P. & T. Department a loan of Rs. 18.95 crores is also required to be advanced to the P. & T. Revenue Reserve Fund to enable the P. & T. Department to clear the dividend liability to General Revenues, for the current year and the arrears in respect of the last two years as also to partly cover their deficit in the current year.

On the capital side, an additional provision of Rs. 86.45 crores is required to meet the increased estimated cost of purchase of additional quantities of foodgrains and freight thereon. Rs. 8.18 crores are required for capital grants to States for National Water Supply and Sanitation Schemes and the construction of roads, Rs. 5.49 crores for construction of National Highways and Border Roads and Rs. 3.73 crores for investment in Madras Fertilisers and Fertiliser Corporation. I am sure, the House will not grudge the additional provisions required for these essential items.

On the Revenue side, an additional provision of Rs. 33.52 crores has teen necessitated by payment of increased dearness allowance and other allowances to employees in the Civil, Posts & Telegraphs and Defence Departments. Rs. 19.45 crores are required for payrjent of Grants-in-aid to State and Union Territory Governments for their educational schemes and for scarcity relief and Rs. 8.65 crores for increased provision for Central Reserve Police and Border Security Force.

Sir, I move the two Bills.

The questions were proposed.

SHRI S. S. MARISWAMY (Madras): Mr. Vice-Chairman, I need not dwell on the subjects that have already been dealt with by my leader and another hon. Member on this side and also by various other hon. Members. But this morning when I heard the Finance Minister's reply to the various points raised in the debate. I must confess I felt that he has left the entire debate high and dry. It was not at all satisfactory.

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[Shri S. S. Mariswamy.]

He gave a picture as if milk and honey were Mowing in this country. When he started saying that we had exceeded the food target from 81 million tonnes to 92 million tonnes I was wondering whether we are living in India, or whether we are living in America or some other country. Where is food available in plenty here? If you go to the countryside we find still half-starved people roaming about the streets. There are many villages in Madras as well as in other States also and even in U.P. where people do not have even a morsel of food but somehow or other they are carrying on but our Finance Minister was painting a rosy picture and saying that this Government had done a great deal and there was absolutely no starvation in the country. Even today there are starvation deaths but unfortunately it is not well publicised in the papers. If a man dies in a small hamlet because of starvation nobody knows that he has died of starvation; nor do the people around him have any sense of news value. They do not communicate it. So it goes on like that everywhere and the picture that the Finance Minister has drawn is deluding. I have no axe to grind if he wants to delude himself, his party and his Government.

I have an important matter to mention here. Some time tack I tried with all my efforts to raise an important question in this House. There is one Defence Institute of Physiology and Allied Sciences in Madras. It is functioning there from 1962 onwards. Now after Sardar Swaran Singh has assumed the office of Defence Minister there is a" move to transfer it from Madras to Chandigarh. I do not know what he owes to Chandigarh for which he must transfer that Defence Institute to Chandigarh but the reasons given are really perplexing. An hon. Member raised this question in this House. Unfortunately I was not present when the reply was given but I went through the records and the reason given is as follows:

"After the Chinese attack, it was necessary to reorient the main vities of the Defence Institute of

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Physiology and Allied Sciences to high altitude problems. The location of the Institute in Madras gave rise to serious impediment in the expeditious conduct of investigations in this field. A committee was set up to look into this matter. The report submitted by this Committee is under consideration of the Government."

This was the reply given by him but already attempts are there to move it from Madras to Chandigarh. May I therefore ask the Government to throw some light on this? When did this Chinese attack start actually? Was it in 1962 or 1964? It started as early as 1955: the only thing is our Government did not reveal it or disclose it to the general public. It started as early as that and if you ask my honest opinion I would say that it was one of the main reasons for Panditji's premature death. He placed so much reliance on the Chinese and he actually believed in the Hindi-Chini-Bhai-Bhai slogan and when they started attacking, he was disillusioned, he was heartbroken. That was the reason why he died so early. So the Chinese attack started in 1955 itself but now Sardar Swaran Singh comes and says that because there is Chinese activity on the border they have to shift it from Madras to Chandigarh. But the Institute was opened in Madras in 1962, for which the Madras Government gave 30 acres of land and also other facilities. Immediately afterwards there were rival claims from Delhi as well as Chandigarh and other places but those claims were rejected. But all of a sudden when Sardar Swaran Singh becomes the Defence Minister he finds out that Chandigarh is a suitable place. For this he owes an explanation to this House and I would request him through you to give that explanation.

Another thing I want to bring to the notice of this House is the serious situation that has arisen in Coimbatore District: not only in Coimbatore fcut all over Tamil Nad wherever there are textile mills. The yarn bales do not move from place to place and there is a glut in the market as a result of which a number of mills

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have closed down. I am least bothered about the millowners but what worries me is that more than 20.000 workers have been thrown out of their jobs. Each worker will be supporting not less than four to five persons in his house and the total number of people affected comes to about a lakh. If one lakh of people suddenly lose their means of livelihood, what will be the situation can be imagined. If such a situation had arisen in Ahmedabad or in other cities in other States would the Government of India be so apathetic about it? So many representations have been made to the Government of India; many telegrams, petitions and memoranda have been sent and many people have met the Finance Minister also but I understand no step has been taken so far.

SHRI R. T. PARTHASARATHY (Madras): What steps do you want the Government to take?

SHRI S. S. MARISWAMY: They should immediately buy the yarn, put it in some godown and give these people financial help as they have done in many other places. But why should vou want to take up the case of the Government of India? What is it that you are going to derive from this Government of India? When you come to Coimbatore District or when you come to your own District, Salem, you will see the condition prevailing there. And furthermore what is the condition of the handloom weavers of your own town? If the yarn is not moving your own weavers would be hit. If they are affected and if no succour goes to them will they be as good citizens as you are? What will be the law and order position when over a lakh of people in Coimbatore and other adjoining Districts are laid off. Simply because there is a non-Congress Government in Madras you are trying to . . .

SHRI R. T. PARTHASARATHY: That is an absolutely baseless charge because it is not the duty of the Government to take over all the sick mills at all times in any part of the country.

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SHRI S. S. MARISWAMY: Mr. Parthasarathy, I do not expect any better reply from you. I know what sort of reply you would give but I must tell you all your replies and your efforts to boost up this Government will prove in vain in due course.

Sir, this is a very serious problem and this problem must be tackled on an emergency basis. I looked forward that the Finance Minister would say something ah out it but he has not said a word. All the time he was only saying, we have done this, we have done that, and then he indulged in some philosophical epistles as if the entire House and the country does not know about them. Everybody knows all about it.

Now my friend there asked me what should be done to relieve the pressure on the textile mills. I will give one or two concrete suggestions. Firstly steps for export should be processed of about 10,000 bales out of future production. Additional banking credits must be provided to the extent of the full value of goods pledged with the banks. The Handloom Board should purchase and maintain buffer stocks for local consumption. And the excise duty on cotton yarn should be abolished so that prices will become competitive. All possible steps should be taken by the Government in order to avert the close of mills. Otherwise there is going to be very serious crisis in Madras State and in Kerala also if they have textile mills there and I believe they have. So this is a very important problem and I want the Finance Minister to take up this matter on an emergency basis and do something concrete; otherwise a law and order problem will be created there. And then you will turn round and say-because it is non-Congress Government there-that the Madras Government is not able to maintain law and order. There was a subtle attempt to paint such a picture but to their dismay the situation is good there and even the Minister of State for Home Affairs, Mr. Shukla has said recently that the situation there is far better than what many people had tried to paint it. So this is a verv

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[Shri S. S. Mariswamy.]

important issue and I request the Government to do something in this regard.

SHRI BALACHANDRA MENON (Kerala): Mr. Vice-Chairman, while speaking on the Appropriation Bill, after hearing Mr. Morarji Desai's speech, I would like to point out that even the herculean effort, which he said he was making to see that we did not slide down, will not succeed. It is because the amount of help that he is giving to the capitalist, the amount of help that he is giving to the big employers is so much that it will not be helpful to any progress in our country. Of course, we had a very difficult situation during the past two years. Rains failed us. From last year things have improved slightly, but we are unable to make use of the opportunity. Actually when food production has increased, we could have at least taken 15 million tonnes away and kept it as a reserve. We are unable to do it. We still depend upon American PL-480. T can very well understand that there was a time when we needed it, but even today, when we do not need it, why should you still insist on the import of 3.5 million tonnes from America? I do not understand it. That is because we dare not tap the surplus. Most of the States are not even prepared to tell us what they are producing. Some of the surplus States try to point out to us that they do not have any surplus. If this is allowed to go on I am afraid the entire surplus will go to the black market. The very people who are responsible for the crisis will continue to see that prices go up. They will hoard it and you will not be in a position to give cheap grains to our people. The result is that the inflation, which can be fought because of increased production, cannot be fought. The situation will continue to be as before. Of course, production has increased to 95 million tonnes. I am glad and we can increase it much more. But will this surplus help us? That is what I would like to know. As Shri Morarji Desai has pointed out, the increase in production is eaten up in the village itself. The benefits that arise out of increased

production do not come out and help us in our industrialisation. That is a fact. He has been speaking about Japan. It is quite true. Japan which is a small country has been able to produce more and has been able to industrialise itself. It has been able to take out the surplus population from the villages to the towns. Industrialisation has taken place there, whereas in our country industrialisation has not come to that stage. Unless we are in a position to remove the surplus population from the villages and from agriculture, we will not be able to find a way out of the present crisis. This is exactly what is happening.

A new class is coming up in the villages. It is the lumper bourgeoisie which is eating up the entire surplus that we have in the villages. Who are these people? They are the middlemen, they are the so-called business men or moneylender and hoarders. They are the contractors. Of course, there are political parties who would like to speak on their behalf. If we had taken to State trading seriously, if we had mopped up all the surplus from the villages, we would not be forced to depend on foreign countries again for our food. Unfortunately, you do not have the courage. The result is certain deficit States suffer a good deal. Even now, with the surplus that we are having, it is a pity that we are not able to bring down the prices of foodgrains in the various deficit States. I do not know why you still fight shy of a national food budget. I do not know whether the States have become zamindaris to such an extent that most of them refuse to give us information about their surplus. If that is the position, we are only helping the disintegration of our country. You are only helping those forces which would try to see that this country is not treated as one nation. I would, therefore, request you to seriously take it up in such a way that the whole country is one on the question of food, on the question of clothing and on the question of industrialisation. On all these things disparity exists.

Shri Morarji Desai was saying that he looks at things in an objective

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manner and that is the method which he has adopted and that he has no ideological bias. I am afraid I do not agree with him. Actually his attempt is only to boost up the very exploiting sections in our country and this would not in any way lead our country in the democratic and socialistic path. He has not succeeded and there is no such direction. Yesterday Mr. Dharia has been pointing out how our industrialisation suffers. It is because the neo-colonisation that is there today disorganises the very industry. Foreign capital which comes here is not in the shape of mere foreign capital. The spare parts we have to take from them for running the industries. It is only an expansion or projection of the developed countries inside our own country and nothing more. The result is most of our industries suffer. Even the small industrialists must have collaboration with others with the result that from lipstick to baby food everything now has got a collaboration agreement. If only we had taken to the selfhelp movement, which we had earlier, if only we had followed the tradition of Mahatma Gandhi, viz., we must stand on our legs for our industrialisation and for our agriculture, if only we had done it on a self-help basis, such a thing would not have come to pass. Today unfortunately that is not what is taking place. I am afraid this attitude of leaving open the entire doors for foreign capital and its penetration, will not help us to get out of the crisis we are in. Rains may come and rains may go. We would be sliding .back and even the attempts, which Mr. Morarji Desai makes, will not help us because there is no sound economic foundation for the country to come up.

I expected that some bold steps would be taken. Instead of plastic surgery, an operation was necessary. That is what we require. On the question of agriculture, a definite scheme will have to be worked out. The villages will have to be made selfreliant. Their surplus must be mopped up. There is surolus. It is a fact that the rich, middle-class peasant is able to have a surplus, but we are unable to get it from him. Today

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there is a possibility, if we turn our attention to the countryside, if we rebuild the economy in our countryside, if we have planning in our countryside, that something can be done. The surplus labour that you have got there can be used for small industries, of course, mechanised small industries. We can go the way that most of the other developed countries have shown. That is our new path. Certainly a country like India with one-sixth of the world's population will have to contribute something new to the political and economic science of the world. Certainly a new method will have to be found out by us, not following America, not by following Russia, not by following China. There are other methods. If we honestly try that, we can succeed. We have been copying the West. We have been copying the socialist countries in all their methods. Something new can be done, if only we are prepared to do it. Certainly earlier period we had such an idea. in the When we spoke of a plan, we spoke of the heavy industries sector and of rebuilding it. Slowly expanding it, by having our village economy on a modern basis, we could have built it up. Instead of that even the State sector is now a handmaid of the private sector. I would seriously say that at a time like this when the entire capitalist world is shaking, when even countries like West Germany are not in a position to increase their production, when they are sliding down, when American is coming down, when Britain has not been able to make any headway in its production, the old capitalist methods will not take us anywhere. So with a firmer grip, a bigger attack on the monopolists, a powerful State sector, a bigger cooperative sector, small industries on a mechanised base, with no sort of sympathy for the middlemen to bleed us, with food ih our hands, with food trading by us, we will be able to get out of the mire in which we are in. But unfortunately such an attempt is not made. Shri Morarji Desai still thinks that after all the status QUO can be maintained. India has to run if she has to remain in the status quo. She has to make a big

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[Shri Balachandra Menon.] leap if she has to remain where she is. This is the position. Of course it is not because of the population. It is because of our failure to produce more, of our failure to industrialise, of our failure to improve our agriculture, nothing more than that. I do not say that we should not spend for our defence. Certainly we have to spend. Japan had to spend a good deal for its defence, but still it was able to come up. In spite of the fact that it has very little raw material, still it was able to coine up. With all the raw materials that we have with the possibility of industrialisation much more than Japan, twenty years have been wasted, and should we continue to waste again? That is what I want to know. That is because we have no clear perspective. That was lacking. Even now at this late hour if all those who are really interested in the country and its future, whatever be our little political differences that we have, if we are able to come up together and work out things in such a way, there is still a possible way out. But unfortunately as Shri Morarji Desai has stated and that in a joke, I take it as a big joke, certainly it was a big joke at those who say: all those who differ from me are my enemies. that is what all of us feel, that is what he said, unfortunately that is how we feel and act. From those narrow political differences let us have the courage to get out. Have we got the courage to say that we give due respect to the peasant and the worker, workers including technicians, also including those also who use their brain, all those people, but not the monopolists, not the biggest landlords, not the lumper Bourgeoisie which want to make use of the extra that we have from our agricultural sector? If we set ourselves against them, certainly a new set-up can be built up.

The taxation benefits that you have given to the big Bourgeios only $heln_s$ to make our condition much worse. The inflation that will come up will make the situation much worse, and the attack has been there on the worker already. You have definitely made it clear that dearness allowance will

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not be linked with the rising cost of living. What does it show? That the poor man will have to bear the burden, that the entire new crisis will be thrust on him. Even the new benefits, even the little breathing space that we get, thanks to the improvement in agriculture, even that will not benefit us because the benefits will go to those very richer sections. Shri Morarji Desai was saying that the rich was becoming richer and the poor remained poor. The gap has become wider. That is the difference. That is how we decide. Whether the man has become poor or poorer is decided when you find out whether the rich has become richer. If the rich has become richer and the poor man stays where he is then his conditions are much worse. With the present unemployment that we have got among engineers, with the present unemployment that we have got among the technical people, we can certainly rebuild our economy if we make use of these surplus intellectuals. If we can make use of them from the village, whether it is construction, whether it is industry, whether it is building-these people can be made use of and we have got the talents. Those social engineers or those politicians can very well make use of these engineers and technicians and together we can rebuild the economy of our country if we are serious about it. As Swami Vivekananda once said, if a few thousand people are out there who are dedicated, the face of the country can be changed. Here we have got the people, we have got the technicians, we have got the engineers. Why not we make use of them, why not we rebuild our economy from our villages, why not have new industries, and thus come up? I would therefore request you to see that the present attitude is changed, that you have a bold policy of industrialisation with our State sector sounder, a bold policy which will be against the monopolists, a bold policy which will take up State trading on foodgrains, which will nationalise banks, and in such a way if we proceed there is quite a possibility of our country coming up. but not by the method which Shri Morarji Desai has pointed out.

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not the capitalist method, not the old method which has teen discredited everywhere, which is finding it difficult to stand even in developed countries.

SHRI CHANDRASEKHARAN K. (Keraia): Mr. Vice-Chairman, appropriation is claimed on the basis of a budget which is hollow and blank so far as not only the development of this country is concerned but also from the point of view of taking the country from the tight corner it has been in for the past several years. Sir, the basic ills of this nation remain untouched by the proposals contained in this budget. It has been stated that in the compelling circumstances in which the nation finds itself today, we have got to resort to deficit financing and more deficit financing. It may be, Sir, that in the circumstances prevailing in the country today for which the Government and its errors in the past are responsible deficit financing has got to be resorted to, but with deficit financing go more taxation proposals and fresh taxation proposals and increased tax rates, both direct and indirect, and the very purpose of deficit financing, if I may say so, is defeated on account of the fact that there are these taxation proposals. The very fact that more and more taxes are proposed inevitably lead to a situation in which there is a continuous and continuing rise in the price of consumer goods of essential articles for the common man. We have seen this year and we have been seeing every year in the past a rise in the prices of consumer goods from about the month of Decemter onwards. This rise has been on account of the fact that every year in the budget proposals there have been more increased tax rates and fresh taxation proposals, and with a view to exploiting the benefit of the same the persons who are in charge of selling the goods, the private market, have found it very profitable to increase prices and see that essential articles are not even available in the market during the months of December. February and March. This has come to be almost as a static thing in this country, and if at least the Finance

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Minister can assure in one or two years that there will be no new taxes and no new tax rates imposed on an enhanced basis, we will be able to control the spiralling rise and increase in the prices of consumer goods. The rise in prices of consumer goods has led to inflation and every year inflation has been, on the increase. We have not been able to arrest the rise in the prices of goods. We have not been able to arrest the rise in inflation and that has again resulted during the last two years in a very wide range of effects including industrial recession. The tad effects of industrial recession have taken the country to a very tight corner so far as industrialisation and existing industries themselves are concerned. This year there is a proposal for both direct and indirect taxes, direct taxes to the tune of about Rs. 10 crores more, and indirect taxes to the tune of about Rs. 55 crores or more. May I suggest to the Government that at least in the coming year it should be possible to see that there is no tax increase at all and no new taxation at all? And I would suggest to the Government with all the humility that I can command that the time is up to see that more non-tax revenue sources are exploited. Some of the State Governments, particularly the non-Congress Governments, if I may say so, have been able to see that nontax revenue sources are exploited with advantage, and it is necessary for the Central Government to see whether these sources can be tapped to a greater possible extent than increasing the indirect and direct taxes.

It has been stated by the hon. Deputy Prime Minister that there is no increase in the prices of consumer goods. That is wrong statement. There has been an all-round increase during the last three months in the prices of consumer goods. It may be, Sir. that on account of the fairly good crop in some of the States in the country, particularly the wheat crop, the prices of foodgrains, not very generally but particularly the price of wheat, might have come down in the open market. That is not going to be a permanent phase. There is

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[Shri K. Chandrasekharan.]

no possibility of any decrease in the prices of foodgrains, particularly that of wheat that has been registered in the days past, becoming anything like a permanent feature. And if that is so, certainly the price of rationed wheat and the price of rationed rice would have been reduced. The hon. Deputy Prime Minister admitted the fact that the prices of rationed foodgrains have not been reduced. It is seen, particularly during the last two or three months, that the Central Government has raised the prices of foodgrains; particularly, so far as rice is concerned, a very big increase has been registered and implemented in the price of rice distributed by the Centre to the States in the country. So far as the price of rice in the South is concerned, the price was at 86 paise per kilogram. That price of 86 paise per kilogram has been raised by the Central Government three months back to as large a figure as 103 paise, which registers an increase of 17 paise per kilogram, which would mean that some of the State Governments are compelled to resort to more and more of deficit financing and the State Governments are compelled to resort to what is known as the subsidy scheme, so far as the maintenance of the old rate of rationed rice is concerned.

The hon. Deputy Prime Minister again stated, probably with a vengeance if I may say so, in the course of his arguments that we in this country who have been eating herbs and roots in 1946 have come to eating food grains today. That, again, is a completely wrong statement. A third of the nation, if I may say so, is still depending not on foodgrains, not on cereals, but on herds and roots. Take for example the position of my own State, Kerala. In the State of Kerala, even now a third of population of the State, if I may say so with shame, is dependent upon tapioca, a root, for the purpose of their existence, for their daily life. Tapioca was a thing unheard of prior to independence. It is a post-independence commodity in my State. More and more of this post-independence commodity is

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being grown because of the fact that the rice which was being sent to that area prior to independence has been reduced very much in quantity as year after year goes on and as the population in that State increases.

SABHA]

Sir, it is necessary to state that the time has come for a complete review and revision of the financial provisions of the Constitution so far as the allocation of finances by the Centre to the States is concerned. It was stated by certain hon. Members in the course of the debate on the Budget yesterday that the States cannot go abegging to the Centre for more and more of their claims. There is no question of begging so far as the States are concerned. The taxes are collected from the States; the taxes are collected from the States on account of certain constitutional provisions and if those constitutional provisions could be changed and amended to suit the conditions, to suit, what we have learnt by experience, certain defects or omissions, if I may say so, a more scientific allocation of the revenues as between the States and the Centre would be the result.

A lot is being heard today that in the field of income-tax new being realised by the Centre there is a proposal to include agricultural income-tax also. I oppose that proposal on more than one ground. Agricultural income probably after sales-tax, is the most important source of revenue so far as the States are concerned. The income-tax law as administered in respect of non-agricultural income cannot be administered in respect of agricultural income. It will lead to a lot of hardship so far as agriculturists are concerned, and if you impose more hardships on the agriculturist in the country instead of enhancing agricultural production, agricultural production is likely to go down.

I may state, Sir, that it is also necessary for us at this stage to study the effects of devaluation. Devaluation was supported on the basis that exports of commodities from this country to the foreign countries would grow and that this

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country would be able to earn a lot of foreign exchange and would be able to export a lot more of the finished goods. But what has been the result? The result has been dismal; the experience has been otherwise. Exports have fallen down; earnings in foreign currency on account of the devaluation have come down proportionately, taking into account the value of the rupee prior to devaluation. It is necessary for the Government, with an amount of courage, to study all the phases of devaluation and if devaluation has been disastrous so far as this nation is concerned, to take up the matter with the World Bank and, if necessary, at the United Nations level and see with a firm hand and with great courage, upholding the interests of this country in the international world, in monetary market, that the value of the rupee that fell on account of devaluation is restored to its original position.

Sir, we are having statements from our honourable President in the course of the Presidential Address that the Fourth Five Year Plan is likely to be implemented from 1968-69. It was thought, when Shri Asoka Mehta, a pronounced socialist, came to be in charge of the Planning Commission as its Deputy Chairman, that things would improve and we would be having a better Plan. But it has disillusioned not only the socialists of his country, it has disillusioned probably the Congress itself and the entire nation that once that great man took charge of the affairs of this Planning Commission, there was no Plan at all thereafter. We are still today in that stage. Another person has been put in charge of the Planning Commission. But the affairs are not improved. And so far as the States are concerned, this is creating a lot of difficulty and a lot of backlogs, if I may say so, so far as the implementation of the Plan is concerned. The States get the annual Plan rather late, not for the purpose of their Budget. At the time of the Budget they will have to make some arithmetical calculations and put something. The Plan allocations are not finalised in time in consulta-

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tion with the Central Government and its officers and the Planning Commission and its officers. As a result, the States suffer, the nation suffers and the entire Plan, if I may say so, so far as it is being annually implemented at present is in a very haphazard state and has resulted in very bad effects so far as the actual implementation is concerned.

The hon'ble Deputy Minister referred, Sir to land reforms. It is a very welcome feature that many States are implementing land reforms, and the hon'ble Deputy Prime Minister was pleased to refer to that aspect. But, again, Sir, may I ask the Central Government in what way they are co-operating with the States and associating themselves with the implementation of these land reforms? The most important aspect of the implementation of land reforms is the preparation of a proper record of rights and new survey registers, and for this purpose, in most of the States where largescale land reforms are being implemented, take for example, the State of Kerala, a completely new survey is necessary and the amounts that are allotted in the Budget for the purpose of survey are absolutely inadequate, if I may say so, to meet the demands of the State Government by way of grants and loans applied for to the Central Government for the purpose of implementing land reforms and for the purpose of bringing the record of rights up to date on the tasis of enquiries made by land tribunals and the Board of Revenue.

I may also say, Sir, that so far as the income-tax enactment is concerned some modifications have been made in the Budget proposals by way of simplified forms etc. Here, again, it is time that we go into a whole revision of the income-tax enactment. Most of the provisions of the income-tax enactment are unintelligible even to first class lawyers. Most of the provisions oi the income-tax enactment create a paradise for lawyers, if I may say so. Interpretations are given by the Income-tax Department in one way, by the High Courts in another way and by the Supreme

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[Shri K. Chandrasekharan.]

Court in a third way and this is because of the way in which the income-tax enactment has been drafted. A revision of the income-tax enactment is likely to produce better returns so far as income-tax revenue is concerned. That has got to be investigated.

Sir, so far as certain ceiling prices are concerned, particularly on rubber, I have got to state that some of the recommendations made by the Tariff Commission in 1967 and the haphazard way in which these limited recommendations themselves are being implemented by the Central Government are absolutely unfair so far as some of the States are concerned. Here again, Kerala and, probably, Assam too might come in the picture. I am particularly referring to rubber for the purpose of fixing a fair price for rubber. The Tariff Commission in 1967 went into these aspects in a most arbitrary, unreasonable manner, and the result is that the price of rubber has been fixed at a very low figure of Rs. 4,150 per metric tonne. But it is months since in this House the hon'ble Minister of Commerce declared that this figure will be assured so far as the rubber planters are concerned. There are a number of small planters in rubber, and so far as they are concerned, even the small price of Rs. 4,150 fixed months back by the Central Government on the basis of the recommendation of the Tariff Commission has not been implemented, and even today the open market price of rubber is hardly Rs. 3,500 or Rs. 3,600 per metric tonne which is much below the rate fixed by the Tariff Commission.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You have taken twenty minutes.

SHRI K. CHANDRASEKHARAN: I am finishing. Steps have been suggested by the Rubber Board for the purpose of assuring this rate so far as rubber planters are concerned. But absolutely no action has been taken on the proposals made by the Rubber Board for the purpose of maintaining and assuring this price.

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A word, Sir, about the public sector undertakings. The way in which some of these public sector undertakings are being run constitutes an insult to the public sector and a disgrace to the nation, if I may say so. The working of these public sector undertakings, the losses that some of these major public sector undertakings result in and the way in which the managements of these public sector undertakings deal with the labour create a situation in which the common man is compelled to believe that, after all, the private sector in the country may be better than the public sector. This is the way in which the public sector is managed. Most of the public sector undertakings are run at a loss on account of the filthy way, if I may say so, in which some of these managing directors are running the show. The managing directors of some of these public sector undertakings run the show for themselves and their families and not for the purpose of the public sector or the nation as a whole.

SABHA]

Sir, I close with a statement and rather very seriously that this Government has no right to appropriate the amounts claimed, particularly because of the very recent happenings in the State of Punjab where the provisions of the Constitution, particularly articles 178, 179 and 180, have been abused, if not prostituted. This Government has no right to function. It is the Central Government that is giving instruction. Whatever the hon'ble Mr. Chavan might say. that the Governor has issued the ordinance or the Deputy Speaker has done this way ou that way, the world knows, the nation knows that the drama that was enacted in the Assembly of Punjab was the drama enacted at the instance of the Prime Minister and the hon'ble Home Minister. It is a drama which brings the Constitution to its twilight. It is a drama, Sir, which Dr. Ambedkar in all his glories, when presenting the Constitution to the Constituent Assembly would never have thought of.

I remember, Sir, reading through the debates, the hon'ble Dr. Ambed-kar while commending the Draft

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Constitution, as amended, to the Constituent Assembly for its final approval and acceptance having said that this Constitution is a great Constitution, that it would survive and the country will be able to progress under this Constitution, added that if this Constitution fails it will not fail on account of any inherent weaknesses in this Constitution, but it will fail on account of the persons who manage the affairs of this country. I, Sir, would submit that even the hon'ble Dr. Ambedkar, while speaking those words to the Constituent Assembly, would never have thought of the happenings in West Bengal, in Bihar, in U.P. and in Harvana and, last tut not the least, in the Punjab where the provisions of the Constitution have been abused and prostituted by the Congress Government. Therefore, the Central Central Government has no meaning or content and it can never appropriate the amounts that it claims to appropriate today.

3 p.m.

SHRI N. PATRA (Orissa): Mr. Vice-Chairman, Sir, I rise to support the Appropriation demands. While doing so, I want to draw the attention of the House to a situation arising on the Andhra—Orissa border in the Koraput district. The Andhra Government has occupied nine of the Orissa villages. They are called the Kukia group of villages. The revenue records show...

SHRI AKBAR ALI KHAN (Andhra Pradesh): When did they occupy?

SHRI N. PATRA: Recently.

SHRI AKBAR ALI KHAN: What is the date?

SHRI N. PATRA: After the boundary line was drawn, they were occupied. I have asked the Central Government, in a question, to intervene in the matter. The Orissa Government and Ihe Andhra Government are the disputing parties in the matter. Therefore, I want the Central Government to ask both the Governments, at their Secretaries level or at the ministerial level, to come to some understanding. If they fail to

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come to some understanding, I would request the Central Government to take up the matter and get it solved through their good offices or by appointment of an impartial tribunal. This should be done immediately because the Left Communists are very active on that Andhra-Orissa border. I have drawn the attention of the Government, through a call attention notice, to the fact that the Left Communists are very active in that area. So far it has not been rejected. Therefore, I want the Central Government to take prompt steps in the matter. Otherwise, things will take an ugly turn. Andhra is a big State. They are our big brothers. But they have tried to grab some of our territory. Our Chief Minister has also written a letter in this connection. This question has been defeated in the Orissa State Assembly. The Andhra Assembly has also perhaps discussed this matter. An hon. Member from Srikakulam constituency raised this question in the Andhra Assembly. We expected a fair way of dealing with the matter from the Andhra Government. But the Andhra Chief Minister, Mr. Brahma-nanda Reddy, said . . .

SHRI D. L. SEN GUPTA (West Bengal): Congress Chief Minister.

SHRI N. PATRA: We are also Congressmen. I am not accusing anybody. He said "There is nothing to be done in the matter. I am not going to consult with anybody on this matter; it belongs to us.' They have now started appeasing the people of the border villages, which they have occupied by opening some elementary schools and promising a primary health centre. They have also set up a police station there. Things are going too far. I want the Central Government to intervene in the matter. The Home Minister said in reply to my question yesterday that it is being examined. But it cannot be left at the examination stage. Both the Chief Ministers should be called together and this dispute should be amicably settled. Otherwise, the Left Communists, who are active there, will take this matter up and create trouble. Thank you.

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श्री बी॰ एस॰ सावनेकर (महाराष्ट्र): माननीय उपाध्यक्ष महोदय, मैं इस एप्रोप्रिएशन बिल को सपोर्ट करते हुए दो महत्व के खातों के लिये ज्यादा पैसे की मांग की सूचना रख रहा हूं ग्रीर उसके लिए मेरा जो श्रनुभव है वह सरकार के सामने रखता हूं।

सब से बड़ा ऐग्रीकल्चर, खेती का डिपार्टमेंट है जिसमें कम पैसा लगाया जाता है भौर उसकी तरदूद ग्रच्छी नहीं की जाती है। खेती में यह नहीं होने की वजह से हिन्दोस्तान का जो प्रोडक्शन बढ़ना चाहिए वह दस, पन्द्रह, बीस साल से नहीं बढ़ रहा है । मैं एक काश्तकार हं श्रौर महाराष्ट्र स्टेट से झाया हं । एग्रीकल्चर डिपार्टमेंट के श्राफिसर्स के लिये पहले पॉलियामेंट में डिस्कशन हम्रा था कि उनको गजटेड पोस्ट में करना चाहिये। म्राजकल हमारे महाराष्ट्र में ऐग्रीकल्चर ग्राफिसर्स ऐसे बनाएे जाते हैं जो नानमैट्रिक हैं श्रौर जो बीस महीने की ट्रेनिंग ले कर ग्राते हैं । ऐसे छोटे छोटे ऐग्रीकल्चर ग्राफिसर्स बनाये जाते हैं। ऐग्रीकल्चर की प्राब्लम ऐसी है म्रौर सरकार को जितनी तवज्जह इस तरफ देनी चाहिये उतनी नहीं दे रही है और जितना रुपया इस पर सर्फ करना चाहिए उतना सर्फ नहीं कर रही है ।

मेरे सवाल से दो विभाग ऐसे महत्व के हैं जिन पर ज्यादा पैसा लगना चाहिये, एक तो शिक्षा का है और दूसरा एप्रीकल्चर का है । हमारे त्रिगुण सेन साहब यहां वैठे हुए हैं । मैं उनसे भी यह रिक्वेस्ट करूंगा कि काश्तकारों के बच्चों को सहूलियत दी जाती है, उनकी फीस माफ की जाती है, लेकिन काश्तकारों का इम्प्रूवमेंट कितना हुआ है । मैं आपसे कहना चाहता हूं कि देहात के जो काश्तकारों के बच्चे हैं पढ़ने के वास्ते माते हैं, उनसे खाली पूछिये तो क्या बोलते हैं "नानमैट्रिक डिग्री" । यह डिग्री बहुत बड़ी है किसान लोगों में । इसकी वजह क्या है ? मैं त्रिगुण सेन साहब से जानना चाहता हूं कि किसानों के बच्चे मदरसे में भेजे जाते हैं तो ताल्लुक में बोडिंग नहीं रहती है, जिले में बोडिंग नहीं रहती है ग्रौर काश्तकारों के बच्चों को जो पढ़ाई की सहूलियतें दी जानी चाहिये, वह नहीं दी जाती हैं।

SABHA]

इसके साथ साय हमारा खयाल है कि चौथे स्टेंडर्ड से ग्रगर किसान का बच्चा फैंसि-लिटीज लेता है तो उसके लिए खेती का एक विषय रखना चाहिए भौर खेतों में प्रैक्टिकल काम करना चाहिए । ग्राजकल बड़े बड़े काइतकारों के बच्चे, हमारे यहां जिसको पांढर पेशा बोलते हैं, बुद्धिजीवी लोग बन ? हे हैं, मास्टर लोग वन रहे हैं । मास्टर जो मैट्रिक होते हैं व शनिवार श्रौर इतवार के रोज भी श्रपनी खेती देखने के लिए नहीं जाते हैं क्योंकि उनको खेती में काम करने में झर्म श्राती है ।

माज हमने डिप्टी प्राइम मिनिस्टर साहब को सुना। वे बोले कि मैं पहले फामंर या, उसके बाद डिप्टी कलेक्टर बना। मैं उनसे पूछना चाहता हूं कि क्या वे फामंर के ट्रेडीशन रखते हैं या उनके वच्चे रखते हैं। यह बड़े दुख की बात है कि जिसके पास खेती है वह खेती को छोड़ कर दूसरे घंघों को कर रहा है क्योंकि दूसरे घंघों में उसको ज्यादा पैसा मिलता है। यह मी देखिए कि इंडस्ट्रीज के लिए ज्यादा पैसा मांगा जाता है मौर हमारी खेती की इन्डस्ट्रीज के मौजारों के लिए बन्दी की जाती है। हम लोगों को ट्रैक्टर दिए जाते हैं लेकिन उस के टायर नहीं मिलते हैं, उसकी मशीनरी नहीं मिलती है।

हम श्री जगन्नाथ पहाड़िया से रिक्वेस्ट करेंगे कि वे बतायें कि शेड्यूल्ड कास्ट्स भौर शेड्यूल्ड ट्राइब्स के लोगों को कितनी जमीन दी गई है भौर उन्होंने क्या प्रोग्नेस की है भौर हमारी नेशन की ग्रामदनी को कितना बढ़ाया है। मैं यह समझता हूं कि इन दोनों बातों के लिए हमारेडिप्टी मिनिस्टर साहब

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रीप्लाई करेंगे। इसके लिये एक सर्वे किया जाय कि कितनी जमीन उन लोगों को दी गई, उसके ऊपर कितना पैसा खर्च किया गया ग्रौर देश की उन्होंने क्या प्राब्लम हल की। मैं समझता हं कि किसी ने जमीन वेच डाली है. किसी ने फाइनेंस न मिलने की वजह से छोड दिया है ग्रीर यह प्राब्लम वैसी की वैसी है। जिक्षा की प्राब्नम भी वैसी की वैसी है। मैंने ग्रपने मित्र से यह मालमात की कि पाइचात्य देशों के बच्चों का ट्रेन्ड देखने हैं कि बच्चा किस लाइन में जा सकता है। वहां जब छोटे छोटे बच्चे खेलते हैं तो कोई इंजन बनाता है, कोई ट्रेन बनाता है श्रौर कोई कुछ बनाता है, कोई किताबें पढता है । वहां बच्चों का ट्रेन्ड देख कर, उनकी साइकालोजी को पढ़ कर उनको एडवाइस किया जाता है कि वे क्या करें। उसी तरह से हमारे यहां भी गवर्नमेंट को उनका एक रिकार्ड बनाना चाहिए ग्रोर फिर उसको एडवाइस करना चाहिए । म्राज जो टैलेंटेड होते हैं, जो इंजीनियर बनने वाले होते हैं वे मजबरन मास्टर बगते हैं। मैं समझता हं कि ग्रगर ग्राप देश को ग्रच्छा बनाना चाहते हैं तो एजुकेशन और एग्रीकलचर इन दोनों में ज्यादा से ज्यादा पैसा लगाइए । माज ऐग्रीकल्चर में यह है कि पहिले बोला जाता है कि इस बार बम्पर काप आएगी। हमारे महाराष्ट्र के चीफ मिनिस्टर ने भी कहा है कि इस बार बम्पर काप ग्राएगी, लेकिन मैं ग्रन्भव से बताता हं कि हमारे काश्तर्कार का प्रोडक्शन हमारे घर में श्राये वगैर हमारा नहीं है।

यह बड़े दूख की बात है कि जो एग्रीकल्चर मिनिस्टर बनते हैं उनको यह भी नहीं मालुम होता है कि क्या-क्या ग्रनाज पँदा होता है । त्रिगुण सेन हमारे सेन्ट्रल मिनिस्टर हैं, बड़े ग्रच्छे ग्रौर लायक ग्रादमी हैं लेकिन इनको एडवाइस नहीं दी जाती । टीचर्स का प्राब्लम इतना विगड़ गया है कि अदना कांस्टे-बिल को जितनी रेस्पेक्ट मिलती है उतनी भी

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मास्टर को नहीं मिलती । देहातों में जो मास्टर रहते हैं उनके रहने का इन्तजाम नहीं होता, डाक्टर का इन्तजाम नहीं होता । कैसे मास्टर बच्चों को पढाए ? वह देखता है कि उसका बच्चा बीमार है, वह बोलता है कि बंडी दी जाय लेकिन नहीं दी जाती । मैं समझता हूं कि इंडियन गवर्नमेंट की पालिसी का मकसद है कि गांव सिविलाइज्ड हों, वहां ग्रच्छे टुंड निर्माण हों, ग्रच्छी पैदाइश निकले । मुझे यह दूख के साथ कहना पड़ता है कि कृषि और एजुकेशन दोनों बातें बहुत बिगड़ी हई हैं और इन पर ज्यादा से ज्यादा पैसा खर्च करना चाहिए ।

एग्रीकल्चर में हर एक ताल्लुका में एक गजटेड ग्राफीसर रखना चाहिए, दो चार ग्रफसर उसके नीचे होने चाहिए, उनके लिए एक टारगेट बना देना चाहिए श्रोर उनके लिए एक टेस्ट रखना चाहिए कि तूम यह करोगे तो तूमको रखेंगे। हर एक ग्रोहदेदार के काम में र्क्लिंग पार्टी का इन्टरफीयरेंस बहुत चलता है। जो आदमी ग्रच्छा काम करने वाला है, नया काम शुरू करता है उससे कहा जाता है----What interest have you got, you are transferred to that place? त्रिगुण सेन साहब को सब स्टेटों से यह कहना चाहिए कि मास्टर लोगों का इधर-उधर ट्रांसफर नहीं करना चाहिए । जहां उनको सहलियत चाहिए वहां क्यों नहीं देते, जिसका गांव, खेत नजदीक है उसे वहां क्यों नहीं रखते । ग्रगर उसका रिकार्ड खराब है तो भले ही ट्रांसफर करो, डिसमिस करो । बडे बडे अफसर लोग कहते हैं कि मझको मेरे डिस्टिक्ट में रखो लेकिन जो नीचे के कर्मचारी हैं उनको एक जिले से दूसरे जिले में ट्रांसफर किया जाता है। कैसे हमारे हिन्दूस्तान की प्रगति होगी परमात्मा जाने । मैं देहात से ग्राया हं, देहान में काम करता हं और आगे भी करता रहंगा, लेकिन यह दुर्भाग्य की बात है कि इन दोनों डिपार्टमेंट्स की तरफ जितनी

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[श्री बी० एस० सावनेकर]

तवज्जह देनी चाहिए उतनी नहीं दी जा रही है ।

पहाडिया जी वडे यंग डिपुटी फाइनेंस मिनिस्टर हैं, वे सर्वे करायें कि जो लैण्ड डिस्ट्रीव्युट की गई, जो गरीबों को दी गई सब स्टेटों में वह कितनी जमीन है, उसका रिकाई मंगवाएं कि उस जमीन का कितना मग्रावजा दिया गया ।

ग्राजकल बैंकों से हजारों रुपया दिया जा रहा है। क्या वह खेती में लगाया जा रहा है । मैं समझता हं कि ये कोग्रापरेटिव मोसाइटियां सब वोगस हैं. पेपर प्रोग्राम हैं । जो खेती वालों को पैसा दिया जाता है मैं समझता हं कि वह वापस नहीं ग्रा सकता क्योंकि वह खेती में लगता नहीं । बैंक यह पछने क्यों नहीं कि एग्रीकल्चर के वास्ने जो लोन दिया जाता है उससे कितनी प्रगति हई । प्रगति होती है जीरो । पेपर्स पर ही लोन देते हैं ग्रौर लेते हैं। इधर से भी कमीशन खाते हैं ग्रीर उधर से भी खाते हैं । बोर्ड के चेयरमैन ग्रीर डाइरेक्टर्म प्रिंसेज बन रहे हैं । इन कोग्रापरेटिव सोसाइटियों पर ग्रगर फाइनेंस डिपार्टमेंट की ग्रोर से चेक नहीं रखा गया तो मैं नहीं समझता कि ये कहां जायेंगी । हमारे महाराष्ट्र में कोग्रापरेटिव सोसाइटियों का नाम बडं फर्क से लिया जाता है। मैं महाराण्ट से आता हं । आजकल झठ बोलने की मबको ग्रादन हो गई है, कोई सच बोल तो मना नहीं जाता । गवनंमेंट ग्राफीसर्स भी 90 परसेंट डिमारेलाइज हो गए हैं । ग्रच्छे ग्राफीसर की कोई कद्र नहीं है। जो इधर उधर ग्रहंगा मारता है वह क.प बन जाता है, तरक्की कर जाता है। फाइनेंस मिनिस्टर को देखना चाहिए कि हिन्दुस्तान पैसा कैमा यूटिलाइज हो रहा का है। मैं समझता हूं कि यह नेवानल प्रावलम वडा डिफीकल्ट हो गया है । The ruling party is responsible, whether non-Congress or Congress, for interference in the Administration.

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आफीसर्स को कहते हैं ऐसे बोलो, वैसे बोलो ।

त्रिगुण सेन साहब को इस पर ध्यान देना चाहिए । ग्राजकल गांवों में नान-मेट्कि की डिग्री बहत खुशी से बोली जाती है। नान-मैट्रिक की पदवी क्या है। मास्टर लोग ग्रच्छा पढाते नहीं ।

श्री निरंजन वर्मा (मध्य प्रदेश) : पंजाव मंत्रिमंडल में उनको भिजवा दीजिये ।

श्री बी० एस० सावनेकर : वहां के तज्रबे होंगे । यह म्राल इंडिया प्रावलम है. मैं पंजाब का नहीं वोलता, ग्रापका य० पी० का नहीं बोलता ।

श्री <mark>प्रकाश नारायन सप्र</mark> (उत्तर प्रदेश) : यु० पी० में तो बुरी हालन है ।

श्री बी० एस० सावनेकर : त्रिगुण सेन साहब, क्या परमात्मा न किसान के बच्चों को बुद्धि नहीं दी, क्या परमात्मा का नियम ऐसा है कि इंजीनियर का बच्चा इंजीनियर होगा ग्रौर किसान का बच्चा किसान ही रहेगा । यह तो आप लोगों की करतूत है । आप को किमान के बच्चों को स्पेशल फैसिलिटीज देनी चाहिए । किसान दिन भर खेतों में काम करता है, वो लडके को ताल्लुक में स्कूल भेजता है तो वह सिनेमा देखता है, ग्रवारा घुमता है और बाप को बोलता है कि ग्रच्छा है। मास्टर लोग भी डिमारेलाइज हो गए हैं क्योंकि उनको पगार नहीं मिलती, 20-25 रुपया लेकर क्लास पढाते जाते हैं जब तक वह मैट्रिक में नहीं पहुंचता। मैट्रिक में वह पास नहीं होता ग्रौर नान-मेट्कि की डिग्री लेकर घर द्या जाता है । 'धोबी का कुत्ता न घर कान घाट कां उस तरह वह किसी काम का नहीं रहता। वह खेत में काम नहीं कर सकता। रिस्ट वाच तो ग्राजकल सब जगह है। पाइचात्य देशों में ऐसा नहीं है।

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इजराइल के बारेमें मैंने सुना है कि ताल्लुक लेसेज पर गवर्नमेंट का दो-दो स्टाफ रहता है, हर किमान उसके पास जाता है और फौरन उसको मदद मिलती है । इमारे यहां भी वीज दिया जाता है, कब मिलता है शेरखां माहव को मालूम है—बारिश में, जब किसान नहीं लेता । बीज में कीड़ा लगा हुग्रा होता है जो फ़ेंक देना पड़ता है । मैं समझता हूं कि ऐग्रीकल्चरल प्रावलम बड़ा खराब हो रहा है । पहाड़िया साहब. जो जमीनें दी गई है स्टेट्स में रिपोर्ट मंगा कर देखें कि उन्होंने कितने काश्तकारों को दी और खेती कितनी बढ़ी । ग्रगर कोई डिपार्टमेंट बराबर काम नहीं करता है तो उसको टास्क पर लेना चाहिए ।

हमारे ऊपर टैक्स बढ़ाए जा रहे हैं। काइनकार अंगुर पैदा करने हैं, अंगूर पर टैक्स बसूल करने हैं। अगर अंगूर जल गया तो भी टैक्स दो। ये बातें देखनी चाहिए। हमारे घर में जब माल आता है तब हम पर टैक्स लगाओ, हम देने के लिए तैयार हैं, मगर जब हमारे खेत में बारिश गिरने से बोडी जल गई और कपास नहीं हुई तो टैक्स नहीं लगाना चाहिए।

खेती करने वालों को सहूलियत देनी चाहिए । ट्रैक्टर का टायर नहीं मिलता, दूसरा सामान नहीं मिलता । मनु भाई शाह ऐसे थे जो इण्डस्ट्रीज को इम्पोर्ट के लाइसेंस देते थे और इंडस्ट्री पर तो जोर देते थे लेकिन खेती के लिए कुछ नहीं हुआ । लेबर प्रोबलम भी बड़ा डिफीकल्ट है । गवनंमेंट को सोचना चाहिए कि कोग्रापरेटिव वेसिस पर जो रुपया खेती के लिये देने हैं वह उसमें लगता नही । इन दोनों बातों की ग्रोर-जो सूचना मैंने दी वह ग्रपने ग्रनुभव से दी है---डिपुटी मिनिस्टर फाइनेंस और एजूकेशन मिनिस्टर गोर करें ।

SHRI A. P. CHATTERJEE (West Bengal): Mr. Vice-Chairman, in talk-

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) ing on the Appropriation Bill, 1 will really concentrate on two aspects of the measure because there are so many misuses and wastage of expenditure that really one does not know on what to speak. I will take this opportunity to pinpoint the expenditure on two aspects only-the expenditure on education, not because Dr. Sen is here but because I really wanted to speak on the wastage of | expenditure that is generally done in the name education on certain ; Departments like of the National Coun-; cil of Educational Research and Tra-' ining which is nothing but a white elephant and on which lakhs of rupees are spent for nothing and for no product that it produces.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Which institute?

SHRI A. P. CHATTERJEE: The National Council of Educational R'e-⁻ search and Training. I am grateful to you*, for putting that question. That only shows the nature of this institution, the one that one never hears of but still that institution is sought to be made up into a kind of University and much of public fund is wasted on it.

श्री राजनारायण (उत्तर प्रदेश) :

श्रीमन्, यह ललित कला भी तो एजूकेशन में है !

श्री लोकनाथ मिश्र : संगीत है, साहित्य,

सब ग्रकेडमी है ।

SHRI A. P. CHATTERJEE: Of course it is here but not in this. When this Council was set up, certain Departments were transferred to it from the Ministry of Education and those Departments were formidable in number but then I might tell you that though the names were formidable and it was stated that all these Departments will be in the autonomous charge of the Council, actually these Departments have suffered a sea-change so to say after they were transferred to the Council. Look at the Departments which werp transferred to the National Council of Educational Research and

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[Snri A. P. Chatterjee.]

Training. The Directorate of Extension Programmes for Secondary Education, the Central Bureau of Text Book Research, the Central Bureau of Educational and Vocational Guidance, the National Institute of Basic Education, the All-India Institute of Audio-visual Education and the National Institute of Fundamental Education.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.]

These big names were rolled out while the Council was set up and as Indians we are often victims of chanting of mantras and then these highsounding words were rolled out and were repeated. Then naturally the people of India began to think that this is an institution which would be able to do something in the long run but this Council was constituted in 1961 and today we are in the year of our Lord of 1968.

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Lord?

SHRI A. P. CHATTERJEE: It is a Christian year and therefore, the word Lord. This is 1968 and in seven years the mountain has been in labour and the product has been the proverbial mouse. Look at the Central Bureau of Text-Book Research that was transferred to this Council and one of the books that was prepared under its auspices is a photographic reproduction of an American text-book on physics. The text-books produced by this Council—by a De-partment called the D.A.C. is a photographic reproduction of an American text-book. Further, text books are often published from this Educational Research Institute-NCERT -but then these books again are generally prepared by panels of teachers If I may put this question to the Minister of Education—if these books are to be made by a panel of teachers, readers, lecturers and philosophers who are recruited to the NCERT, if it is a question of preparation of text books by a panel, that could have been done by the panel even without setting up this white elephant

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Again it is a department where all kinds of strange things happen. Square pegs are put in round holes and round pegs are put in square holes. I can give an instance also, that there was a survey unit set up. Do you know who was appointed to the Survey Department? Whom could you expect to be appointed? He would be a person with knowledge of statistics, economics, etc. but a reader who has a Masters degree in Philosophy was appointed for this survey work. This is the position as far as the Co-uncil is concerned. There was an ad-vertisement for a Specialist in Com-merce. There are M.As. in Commerce. there are persons having educational qualification in Commerce but instead of appointing such persons, merely an M.A. in Economics was appointed. There are also other vagarics in such appointments. We have heard of appointments being made in this Department of persons who were rejected thrice and on the fourth chance appointed in this Department. It is perhaps because on the fourth chance that he got, he could have some strings pulled and so be was appointed. I can give the Education Minister an instance. A departmental candidate was rejected twice and he was admitted in the third chance within a couple of months of the date of his second rejection. The point is, either the man must have been very qualified even two months ago and therefore the evaluation of his qualification was not correct and that really resulted in a great amount of loss of money, energy, etc. or we certainly cannot expect that within two months of the second rejection he suddenly got extraordinary qualifications as if from heaven.

DR. TRIGUNA SEN: May I know the name?

SHRI A. P. CHATTERJEE: I will give the name to the Education Minister.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You write to the Education Minister and he will look into it.

SHRI A. P. CHATTERJEE: I will give the name, not here because the Minister can easily imagine that if I

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speak about the name openly on the floor ofi | the House, that may not be proper for me. But I am giving the general instances and I shall corroborate them by giving the name because as he has nobody to defend him here. I should not mention the name on the floor of the House but this is the position. Such things also take place that one vacancy was advertised in one of the units of the Council but when recruitment was made, six persons were recruited. Because there was an advertised vacancy for one person, naturally only 10 persons offered themselves for appointment, because they naturally thought there might not be a great elbow-room. If from the very beginning the Council had advertised for six vacancies, then many more might have applied and the Council would have had the opportunity of choosing from a greater number of qualified persons.

Now this is a position which requires correction and which requires immediate remedy, Mr. Vice-Chairman, Sir, in this National Council of Educational Research and Training. But these are questions of detail. Really, Sir, this National Council of Educational Research and Training was set up in order that some fundamental research on questions of education might be done. I wish anyone of us goes to see the campus of this N.C.E.R.T. I will also invite the hon. Education Minister to pay a visit if he has not paid a visit so far. If he goes just at 5 O'Clock in the evening, he will see all the officers, all the Readers, all the Professors, all the Lecturers wending their way to the cycle stand or to the bus stand for the purpose of going back home. Now that itself will show that there is no research atmosphere in the campus. If, for example, I am doing research, naturally I cannot, well, every daY go away just at the stroke of 5 O' Clock. That everyone goes away at the stroke of 5 O'Clcck and that every one goes also to the camps at the stroke of 10 O' Clock in the morning, that shows it is just an office; it, is not a research institution at all: Again Sir. if after 5 O'Clock the hon. Education Minister ever cares to visit the Library, he will find the librarian lonesomely waiting for one.

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such visitor to the library ana it even one person is sitting there beyond 5 O'Clock, the librarian would consider himself a little lucky. Now this is the position, this is the research atmosphere. I am not blaming the Readers or the Lecturers or the Professors who may be eking out their income there. Everyone has to eke out his livelihood, Why should I blame a particular person because he is getting a fat whether a Reader or a Lecturer or a salary, Professor there? The point is not that. The point i!s this that, if you want research to be conducted, you must create the proper atmosphere for the research. I am pointing out these things in order to show that the proper atmosphere for research is not existing in this National Council of Educational Research and Training. And yet it has almost all the status of a university, at least the status is conferred on it. Mr. Vice-Chairman, Sir,-in the campus they say that they will conduct fundamental research in educational training. Has any research in educational training been done so far? I can tell you, Mr. Vice-Chairman, Sir, that what they do is this, that they impart some training and, well, the training can be concentrated in a matter of few weeks, and they impart that training at a hill station which they go to during summer, then they drag it on for several months so that the salubrious climate of the hill station may be enjoyed by there is merely a Bachelor of Education course, or a B.T. training: course, which is given by any university. Now instead of strengthening the syllabus for the B.(Ed.) or the B.T. in the different universities, why is this fund being wasted and spent by such training courses, and what fundamental research has been done in the direction of educational training? Sir, there is a unit-big names are all there; I al-ways forget-a unit; called Science Talent Research Unit, Now do you know how it is done. Science talent is being found-well. I am told-on the basis of onehour test, on the result of one-hour test. And on the results of that one-hour test scholarships are given for college studies on research subjects. Now it could have

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[Shri A. P. Chatterjee.] been done, the scholarships could have been given on the basis of the School Final Examination, or any other examination. Now I know that this N.C.E.R.T, is oriented too much to American models. I understand that in America such science talent is searched cut on the basis of one-hour test. But we know what is happening in the United States of America now-a-days. Whatever fundamental research is now-adays carried on in the United States is generally carried on by outsiders, by scientists from Italy, scientists from India, scientists from Germany, scientists from Britain, and so on. They really carry on fundamental research in' the United States, and the original inhabitants of the United States of America, they contribute very little to fundamental research in the different universities of the United States. This is common knowledge. Even this atomic energy research, etc., that also was made possible in the United States because of such a great and eminent scientist as Fermi, and he was an Italian. Now this is the model which has been taken up by this National Council of Educational Research and Training. What more can we expect? But even then, Mr. Vice-Chairman, Sir, even where we could have imitated the Americans a little profitably well, that also we have not done. because I can tell you here and now that there was a Central Examination Unit in existence in the National Council of Educational Research and Training. Now there was an objective-based programme, and that was taken from the programme enunciated by one Mr Bloom of Chicago University, and that objective-based programme enunciated by Mr. Bloom of Chicago University, well, might be of some use-whatever the Americans do is not all bad, at least that is not my case.

THE VICE-CHATRMAN (SHRI AKBAR ALI KHAN): That is good.

SHRI A. P. CHATTERJEE: That is not mv case. Some may be good. Now this Bloom's objective-based central examination programme, well, this has not been followed at all bv this National Council of Educational A 5780 ^A&?*Z*^{∞n} ⁵⁷⁸°

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Research and Training. And whal they do is this that they merely, well, tell people how to set papers. The Central Examination Unit has now been transformed or converted by this National Council of Educational Research and Training into merely a paper-setting unitlook at the dege-ration-where there was to be fundamental research on the question of examinations, because you know, Mr. Vice-Chairman, Sir, that throughout the world there is the problem posed by examinations, what examinations are to be held, whether most of the examinations are to be held, if those examinations are to be held, on what basis are the examinations to be held, how the papers are to be set, etc. All these questions are' there. It is a question of research and training. Now Mr. Bloom also gave a kind of line, Mr. Bloom of Chicago University, as far as this is concerned. But that was not followed. What they are doing is how to set papers. Now for setting papers is such a unit as the Central Examination Unit necessary? And what is happening in this National Council of Educational Research and Training, well, is merely wastage, complete wastage, and I am saying all these things because I am really calling upon him, with great respect calling upon the hon. Education Minister to look into the matter a little, to go there, pay a visit there and see what is happening. Often, even mere physical sight, the sight of a thing will convey a great many things to him, the things happening there in this case. He will find that sometimes silly things are done. Now look at the Survey Unit, and that Survey Unit was set up for the explicit purpose of conducting a second educational survey in 1967. Now what is done? That was an ad hoc unit altogether, but still it is continuing, today, even though the second educational survey of 1967 has already been completed. Now this is how the money is being spent on this National Council of Educational Research and Training. Then. Sir. every year, after every year, of their labour, so-called labour, what do they produce? They produce certain statistics. I have seen one of their books on statistics, and often, every year there is repetition of the same figures. And then again,

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the figures which they give look at those figures. Well, after all it is not a statistical bureau, Mr. Vice-Chairman, Sir, after all we wanted them to give some fundamental guidelines upon the figures which they collected. But look at any of their compilations. They give lots of figures no doubt, but then the lots of figures could have been given by any mere statistical bureau. Today there was a question jn this House on the National Sample Survey Scheme of the Statistical Institute. That is being wound up now, so to say, because of the Pandharkar Committee report. Now these things could have been done by them. So you make people unemployed in one department and you, well, make another department, which was not meant for it, do the job. And they do the job in a very bad way too. As far as the collection of figures and statistics is concerned it could very well be done under the National Sample Survey Scheme of the Statistical Institute. But they are not being allowed to do it, or rather they may not be allowed to do it because of the report of this Committee. Perhaps they will be retrenched. What this National Council of Educational Research and Training is doing is the same thing as what the National Sample Survey Scheme has been doing, namely the collection of figures and statistics. Let them collect these figures and statistics. I have no objection. But then, was this National Council of Educational Research ond Training set up for the purpose of collecting figures and statistics only? And if you look at their compilations you find that there are no conclusions based on those figures, not guide-lines based on those figures, no guidance to teachers and professors based on those figures. What then is the use?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now you must finish.

SHRI A. P. CHATTERJEE: I am just finishing, Sir, I have dealt with only one aspect of the Appropriation Bill. Though I desired to speak on other aspects I will not do so now. Mr. Vice-Chairman, in view of your constant ringing of the time bell. I L/P(D)75 ESS—G

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So much for the present and I hope I have at least given some food for thought to the hon. Education Minister.

श्री पंढरीनाथ सीतारामजी पाटील (महाराष्ट्): उपसभाष्यक्ष महोदय, यह विनियोग विधेयक 1968 का सदन के सामने ग्राया है, उस पर मैं ग्रपने कुछ विचार व्यक्त करना चाहता हं ग्रौर कुछ समस्याग्रों के सम्बन्ध में शासन के सामने बातें रखना चाहता हूं। इस साल का ग्राय व्यय का जो व्योराहै वह तफसील के साथ सदन के सामने आ चुका है। उस पर मैं उन्हीं बातों को दुहराकर सदन का समय नहीं लेना चाहता हं। इस साल का जो घाटा है वह करीब 315 करोड रुपये का बताया गया है ग्रौर उसको पुरा करने के लिये जो इलाज ग्रपनाया है, उसके बारे में मैं थोडा सा कहना चाहता हूं ।

व्यय के घाटे को पुरा करने के लिये सरकार ने जो टैक्स लगाये हैं उससे गरीबों के ऊपर ज्यादा बोझ पडने वाला है। सरकार ने पोस्टकार्डस की कीमत जो बढाई है उसका भार गरीब लोगों के ऊपर ज्यादा पड़ने वाला है । ऋगर किसी गरीब आदमी के घर में कोई बीमार हो गया है तो उसके पास दवाई दारू के लिये ग्रथवा खाने के लिये पैसा नहीं होता है। ग्रस्त लोगों को ग्रपने 1) से संकट संबंधियों को बीमारी की खबर भेजने के लिये भी पोस्ट कार्ड की कीमत बढाने में मञ्किल कर दिया गया है। कम से कम वह ग्रपने सगे सम्बन्धियों को चिटठी लिख सकें, ग्रपने घर की खशाली के बारे में लिख सकें, वह चीज भी ग्रापने उनके लिये मंहगी कर दी है। पहले पोस्ट काई की कीमत 6 पैसे थी ग्रौर ग्रब उसके दाम वढ़ा कर 10 **पैसा** कर दिया है। तो इस तरह से गरीबों

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के ऊपर इसका बोझ पडने वाला है। सरकार पोस्टकार्ड की कीमत बढाकर श्रपनी ग्रामदनी ज्यादा बढाना चाहती है। तो मैं कहनाचाहताहं कि ग्रगर वहन बढाकर उसके बजाय इन्कमटैक्स सुपरटैक्स और मृत्यू कर या ऐसे जो बड़े बडे टैक्स हैं, उनकी दर बढाकर यह घाटा पूरा किया जाना चाहिए था। कुछ धनी लोग अपनी सही आय छपाते हैं। सरकार को इन लोगों के ऊपर नियंत्रण रखना ज्यादा कठोर करना चाहिये था जो उस तरह से टैक्स की चोरी करते हैं। ये लोग टैक्स की चोरी करते हैं वे जो सरकारी श्रफसरों को श्रपना बनाकर सब तरह की सहलियत लेते हैं और जो टैक्स उनको सरकार को देना होता है, वह कम हो जाता है। लेकिन सरकार ने पोस्ट कार्ड की कीमत ही बढ़ाना ग्रच्छा समझा है। शासन को चाहिये था कि जो धनी लोग टैक्स की चोरी करते हैं उन पर ज्यादा टैक्स बढ़ाय ।

ग्रब मैं ग्रौर दो बातें माननीय मंत्री जी के सामने रखना चाहता अभी एक मित्र ने जो बातें सदन के सामने किसानों की दिक्कत के सम्बन्ध में रखी, उसके सम्बन्ध में मैं ग्रपनी ग्रोर से भी कूछ कहना चाहताहूं। मैं सरकार से कहना चाहता हं कि जितना धन किसानों को दिया जाना चाहिये उतना नहीं दिया जारहा है। जो कुछ भीधन किसानों के लिये रखा जाता है वह भी जिस तरह से खर्च किया जाना चाहिये था उस तरह से नहीं किया जाता।

देश में ग्रनाज की कमी है श्रौर इस साल के बारे में कहा जाता है कि ग्रनाज का उत्पादन खूब होने वाला है। मेरा ऐसा ख्याल है कि जो ग्रथिक ग्रनाज होने

वाला था वह ओले गिरने से और नैसर्गिक कोप से कम हो गया है। हम लोगों को ऐसा नहीं समझना चाहिये कि देश को जितना अनाज चाहिये उतना पक गया है। यह बात मैं एक किसान होने के नाते और कुछ मेरे ग्रनुभब हैं, उसको देखकर कह रहा हूं । इसलिये मैं सरकार से यह कहना चाहता हुं कि ग्रगर देश में हमेशा के लिये ग्रनाज का उत्पादन बढ़ाना है तो मामूली इलाजों से काम नहीं चलेगा। उसके लिये तो ठोस कदम उठाने चाहिये । ग्रनाज का उत्पादन वढाने के लिये हमारे देश में जगह जगह जहां भी हो सकता है छोटी नहरें बनाई जानी चाहियें ताकि पानी की वजह से किसान ग्रपनी खेती ग्रच्छी तरह से कर सके। उसको रासायनिक खाद की सहलियत मिलनी चाहिये. शद्ध वीज मिलना चाहिये ग्रौर ग्रनाज की पैदावार बढ़ाने के लिये जो कुछ भी ग्रावश्यक होता है वह सब कुछ उसको ग्रासानी के साथ मिलना चाहिये। फसल के ऊपर जो रोग हो जाते हैं, उन्हें दूर करने के लिये उसे दबाई मिलनी चाहिये, पानी के लिये विजली का प्रबन्ध किया जाना चाहिये ग्रौर छोटे छोटे यांत्रिक ग्रौजार मिलने चाहियें ।

एक मित्र ने ग्रभी इजरायल का उदाहरण रखा है । लेकिन मैं सरकार के सामने जापान का उदाहरण रखना चाहता हूं हमारे जो किसान भाई जापान हो कर ग्राये हैं, उन्होंने बतलाया है कि जापान के किसानों को खेती की पैदावार बढ़ाने के लिये चाहिये वह सभी साहित्य सरकार की ग्रोर से खेत पर ही ग्रासानी के साथ मिल जाता है लेकिन यहाँ किसानों को जो चीज मिलती है बह मंहगी मिलती है ग्रौर बह भी बक्त पर

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नहीं मिलती है। सरकारी अफसरो की श्रोर से इन चीजों को देने में बहुत से रोड़े डाले जाते हैं। बहुत समय तो ऐसा होता है कि जो पैसा किसानों के लिये दिया जाता है, जो सहूलियत दी जाती है, जो चीजें दी जाती हैं, वे उनको न मिल कर गलत मार्गी से दूसरों के पास चली जाती है। इस तरह की दिक्कतें होने से हमारे देश में ग्रनाज का उत्पादन नहीं बढ़ रहा है।

इसके साथ जो किसान खेतों में जो फसल पैदा करता है, उसको बाजार में उसकी उचित कीमत भी नहीं मिलती है। उदाहरण के तौर पर मैं बतलाना चाहता हं कि जव बाजार में किसान अपनी कपास लाता है तो व्यापारी कपास के दाम गिरा देते हैं जिससे किसान को उसके कपास के बहुत कम दाम मिलते हैं। मैं महाराष्ट्र से ग्राता हूं। वहां पर कपास को मनी काप माना जाता है। कपास की जब बड़ी फसल आती है, और किसान उसको वाजार में ले जाता है तो व्यापारी लोग कपास की कीमत गिरा देते हैं। वे लोग सस्ती कपास खरीद लेते हैं ग्रीर मंहगे दामों पर मिलवालों को बेच देते हैं। फिर मिलवाले कपड़े का भाव निर्धारित करते हैं। इस तरह से किसानों की कोई बैल्यू नहीं है। उनको किसी तरह का प्रोटेक्शन नहीं दिया जाता। हम से कहा जाता है "ग्रोमोर फूड"। जब किसान अपना अनाज बाजार में बेचने के लिये जाता है ग्रीर उसको वहां पर कम दाम मिलते हैं तो उस वक्त सरकार की झोर से कोई प्रोटेक्शन नहीं दिया जाता। बाजार में जब भनाजों के दाम गिरने लगें तो सरकार को खद उस चीज को खरीद **लेना चाहिये** ताकि किसान लोगों का शोषण व्यापारी और मिल मालिकों L/P(D)75 RSE-6(a)

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द्वारा न हो सके । सरकार कपास का फ्लोर प्राइज बांन्घ देती है श्रौर फिर किसानों से उस दाम पर बेचने के लिये कहती है । श्रगर किसान इस दाम पर श्रपना कपास बेचे तो उनका दिवालिया ही निकल जायगा । इसलिये मैं चाहता हूं कि जब कपास के दाम निर्धारित करने हो तो उत्पादन खर्च का पूरा व्योरा तैयार करके ही न्यूनतम दाम निर्धारित किये जाने चाहिये । यह मेरा सुझाव है ।

फिर में ग्रदब के साथ शासन से यह कहंगा कि प्रगर देश में किसान को सुखी बनाना है तो जब तक उसकी चीजों की बाजार में उचित कीमत नहीं श्रायेगी तब तक किसान कभी ऊंचा नहीं उठ सकता। ग्राज शहरों में देखिये, बढे बडे बंगले बड़े बड़े कारखाने उठ खड़े हो रहे हैं क्योंकि व्यापारियों के पास लाखों करोड़ों रुपया ग्रारहा है। देहात में चलिये तो यह देखेंगे कि बाप दादा ने जो एक मकान बनाया था मिट्टी का या कचरे का उसी में हम लोग झाज भी रहते हैं। हमारी कोई तरक्की नहीं हुई । हमारी गरीबी जैसी थी वैसी है। उलटे दूसरा चित्र ग्राप देखेंगे कि किसान पर ग्राज कोग्रापरेटिव बैंक के कर्जे का पहाड़ पर पहाड़ बढ़ रहा है। मैं महाराष्ट्र की बात कहता हं। वहां पर करोड़ों तो क्या ग्ररवों का कर्जा किसानों के ऊपर कोग्रापरेटिव बैंकों का हो गया है। ऐसी हालत में हम ग्रपने देश की खेती का उत्पादन कैसे बढ़ा सकते हैं ग्रौर अपना देश ऊंचा कैसे उठ सकता है ?

ग्राखिर में मैं शिक्षा के सम्बन्ध में कुछ कहना चाहता हूं। एजुकेशन डिपार्ट-मेंट के मंत्री जो यहां बैठे हैं, मैं उनसे विनती करूंगा कि ग्राजकी जो शिक्षा

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[श्री पंढरीनाथ सीतारामजी पार्टील]

है स्कूलों में और कालेजों में वह किसानों की कोई तरक्की करने वाली नहीं है। शिक्षा जो मिलती है वह बाब लोग तैयार करने की और मास्टर लोग तैयार करने की । कोई टेकनिकल एजकेशन, कोई श्रीद्योगिक एजुकेशन आप के यहां स्कूलों में नहीं मिल रही है। मैं भ्राग्रहपूर्वक कहंगा कि अगर ज्यादा कृषि विद्यालय श्राप देहातों में खोल सकते तो हम पर बड़ी कृपा होती। हां, ध्रगर इतना सरकार के पास पैसा नहीं होगा तो कम से कम हर तहसील में एक कृषि विद्यालय गवर्नमेंट को चलाना चाहिये ग्रीर उसमें किसानों के लडकों को पढनेकी हर प्रकार की मुफ्त सुविधा देनी चाहिये ग्रौर ग्राधुनिक खेती की शिक्षा उनको दी जानी चाहिये तब शिक्षित किसान ग्रपने खेतों में जाकर के ग्रच्छी लोग खती कर सकेंगे। म्रतः किसानों के लडकों को कृषि विद्यालयों में मुफ्त शिक्षा चाहिये । म्रतिरिक्त मिलनी इसके देहातों में कारगर जितने हैं वे सब भूखे मर रहे हैं। देहातों में लोहार है, बढ़ई raised. हैं, कूंमहार है, मोची है, चमार है, इन लोगों को कोई तकनीकी शिक्षा नहीं दी जाती है। वे ग्राज ग्रपने धन्धे नहीं चला सकते। मशीनरी से जो जुले बनते हैं बाटा कम्पनी जो जूते बनाती है वह देहात के मोची नहीं बना सकते हैं क्योंकि उनको कोई शिक्षा नहीं वे कोई चीज बनायें तो वह मंहगी पडती है और अच्छी चीज नहीं होती है। यांत्रिक चीजों का वे मकाबिला नहीं सकते हैं। इसलिये उनको कर ग्राहक नहीं मिलते हैं। देहात के लडकों को भौद्योगिक शिक्षा मिलनी चाहिये झौर इस तरफ हमारे शिक्षा मंत्री महोदय को घ्यान देना चाहिये हमारे ग्रथं मंत्री जी को भी ग्रौद्योगिक

হিম্বা पर ज्यादा पैसा रख देना चाहिये। जब कि यह किया जायगातो हमारे देश में कृषि भौर बाकी जितने भी उद्योग धन्धे हैं वे बराबर बराबर बढेंगे ग्रौर अपना देश सुखी होगा, हरा भरा होगा, और देश, सुजलाम सुफलाम होगा ।

श्री निरंजन वर्मा : क्या भ्राप जतों की शिक्षा देना चाहते हैं।

श्री पंढरीनाथ सीतारामजी पाटील : हां, देना चाहिये, जरूर देना चाहिये। वह भी एक व्यवसाय है 1 स्रस्त जो शासन के सामने मैंने सुझाव रखे हैं उन पर शासन ध्यान देगा, ग्रगले बजट इस तरफ जितना ज्यादा पैसा रख वे सकते हैं, उतना श्रीर इस तरह रखग की टेकनिकल यानी यांत्रिक ित्राखा केलिये म्रधिक से म्रधिक ध्यान टेंगे इतनी भाशा करके मैं भ्रपनी जगह लेता हं ।

SHRI JAGANNATH PAHADIA: Mr. Vice-Chairman, Sir, I do not want to take the time of the House as almost all the points raised here have been replied to by the Deputy Prime Minister this morning and yesterday by me also. I would only like to refer to some new points that have been

First of all, Mr. Mariswamy said that even today there are starvation deaths but I do not know from where he received this news. At least so far as this Government knows there has been no starvation death and if any starvation death has been there it might have been in the non-Congress Government States and definitely not in the States where the Congress rules.

Secondly he referred to the Defence Institute दी गई है। वे माज भूखे मर रहे हैं। मगर being transferred from Madras to Chandigarh. In this regard I would like to say that in October 1962 after the Chinese attack it became necessary to station large bodies of troops in high altitude areas and the existing knowledge of high altitude physiology was very

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meagre. The Defence Institute of Physiology and Allied Sciences was called upon to reorient its main activities to high altitude problems of the army. The location of the Institute in Madras however gave rise to serious impediment in the conduct of investigations in this field and the Army medical authorities recommended that the Institute be shifted to another location better suited for the purpose, as the Chiefs of Staff had commented that the present location of the Institute at Madras was not suitable and a Committee should be appointed to look into it. Recently a Committee was appointed by Government to go into it and it has submitted its report which is under consideration. A final decision has not yet been taken and therefore to say that it is being transferred is premature today.

point raised by The second Mr. Mariswamy is regarding the textile industry. Sir, definitely there has been some shortfall in the production of the textile industry and the position as it exists today is not only in Madras State in Coimbatore District to which he has referred, but there has been some accumulation of yarn all over India. This is not unprecedented though the accumulation is somewhat higher than what was about 2 months back. It is due to it low-offtake of handloom. The situation has already come to the notice of the Government and efforts are being made to export the cloth to foreign countries. Therefore, Sir, the Government is quite conscious of the problem and every efTort is being made to see that the workers who are thrown out of jobs are employed as soon as possible not only in Coimbatore District in Madras State but everywhere.

Then my friend, Mr. Balachandra Menon, who is the President of our Sudama Club of which I am the Secretary, quoted some figures. I do not know from where he has taken the figures.

THE VICE-CHAIRMAN (SHR1 AKBAR ALI KHAN): He has vanished.

SHRT JAGANNATH PAHADIA He has vanished but I have not van!

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shed. The President is gone but the Secretary is here. He said that at least a 15 million-tonne buffer stock should have been established and he wanted to stop the import of PL 480 foodgrains. The Government is also thinking in these terms and every effort is being made to see that we produce more and more foodgrains in the country so that we can stop the import of foodgrains as soon as possible. At the same time he has said that the prices of foodgrains may go down. Of that also the Government is conscious and a provision has been made of Rs. 140 crores to build a buffer stock of foodgrains.

surprised to hear Sir, I was Mr Balachandra Menon when he said that States are so independent that they do not even cooperate with the Centre in the matter of procurement etc. I do not know what was in his mind but we hope it is only the State and the Balachandra Menon that are party of Mr. talking about independence of States. So far as this side is concerned we fully stand for the unity of the country as a whole. We do hope that Mr. Balachandra Menon and his Party will fully cooperate with us. Now, he has referred to this Budget and said it does not lead towards any ideology. The Budget, as it is, may not show the direction or the ideology which we follow, The purpose of the annual Budget is to further the long-term economic objective and policy and to do so in a manner consistent with the immediate requirements of the economy. For this an appreciation of the existing economic position is necessary before coming forward with any Budget proposals. My friend has not taken into consideration all these aspects. 4 P.M.

Then he said something about the rich becoming richer and the poor becoming poorer. I am glad that he also referred to the Father of the Nation. Mahatma Gandhi and he asked us to follow the traditions of Mahatma Gandhi. May I say that it will be better if instead of giving us advice, he himself and his partymen followed the traditions of Mahatma Gandhi? I may assure him that we will try and follow the lessons and

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[Shri Jagannath Pahadia] teachings of the Father of the Nation. I do hope that he and his Party wiH also do the same.

Now, Mr. Chandrasekharan said that the rise in prices has been very high. No doubt in recent years the prices have gone very high, but so far as the trend now is concerned, the prices are going down. As the hon. Deputy Prime Minister mentioned this morning the index has come down by ten per cent. So to say that even today prices are rising, I think, is not fair. I would request the hon. Member to go through the figures which appear every day in the press, in every paper.

He also suggested that in future there should be no increase in taxes. I do not know how we can predict today that tomorrow or in the future there will be no increase in the taxes. So far as we are concerned, we do not want to raise any tax, but at the same time for the welfare of the Society, for the defence of the country, if it is necessary, we have to do it. Today we cannot say 'Yes' or 'No' in this regard.

He referred to agricultural income, tax and said that it is one of the most important sources of revenue. This is a State subject. Therefore, it will not be proper to say anything about this tax. If the hon. Member so likes he may ask his State to levy agricultural income-tax. As far as We are concerned, we have nothing to say in this matter, because it is a State subject.

Now, Sir, about exports he said that there has been a shortfall. I have got the figures for the last five years. In 1960-61 the export was of the order of Rs. 660 crores. In 1966-67 it has gone up to Rs. 1095 crores. The figures show that the rupee value of our exports has gone up to almost twice. If my hon. friend has not seen these figures, I would like to present him with a copy of the book which has been published by the Finance Ministry. All the figures are given here.

Now, I do not like to take the time of the House, because the other points have already been dealt with

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by the Deputy Prime Minister. Mr. Patil and Baba Saheb have just now said that enough attention has not been paid to agriculture. We have greatly increased the outlay on every item which is required for agriculture. So far as the import of .fertilisers is concerned, as I said yesterday, during the last five years it has gone up ten times. So far as minor and major irrigation is concerned, even this year we have provided Rs. 71 crores for minor irrigation and Rs. 110 crores for major and medium irrigation power projects. So to say that enough attention has not been paid to agriculture is not correct. Then Baba Sahab said that nothing has been provided for the co-operative sector to help agriculture. In this regard I would like to say that during 1966-67 short and mediumterm loans for agriculture provided through cooperatives were Rs. 400 crores and this year we have provided Rs. 650 crores. The figures clearly show that every attention has been paid for helping agriculture through co-operatives.

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These are the points which my hon. friends have raised here. Now, the last point was raised by a friend of mine. He said that the per capita income has gone down. I may say that perhaps the figures have been taken from his own collection. At current prices, the per capita income in 1966-67 was Rs. 481 as against Rs. 322 in 1961-62. Therefore to say that there has been a shortfall in the per capita income is not correct.

I would like to say that the points raised by hon. Members have been dealt with and nothing has been left out. This is all what I want to

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1968-69, as passed by the Lok Sabha, b_e taken into consideration".

This motion icas adopted.

THE VICE-CHAIRMAN (SHRI I AKBAR ALI KHAN): We shall now

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take up the clause-by-clause consideration of the Bill. There are no amendments.

Clauses 2 and 3 and the Schedule ivere added to the Bill.

Clause i, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH PAHADIA: Sir, I move:

"That the Bill be returned."

SHRI NIREN GHOSH (West Ben-gal): Mr. Vice-Chairman, I would not have normally spoken, but I wish to take this opportunity to bring certain points to the notice of the House and the Government as well. My first point concerns the administration of justice. Now, Sir, how was Mr. Bachawat, a Judge of the Supreme Court, appointed. That is a bit ticklish question. As far as my information goes, when Mr. Gagendragad-kar was the Chief Justice of the Supreme Court, pressure was brought to bear on Mr. Gajendra-gadkar by the Birlas to appoint Mr. Bachawat as a Judge of the Supreme Court.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Niren Ghosh, unless there is very substantial proof, I think you must not refer to it. A Supreme Court Judge has to be respected.

SHRI NIREN GHOSH: I am not raising this question lightly. That is why I have to speak in the Third Reading. Otherwise, I would have let this occasion off.

He superseded five Judges. For example, Justice P. N. Mukherjee, he is a very good Judge of the Calcutta High Court. On what consideration he could supersede five Judges and he was appointed a Judge of the Supreme Court? This is a very serious question. High Court Judges are superseded and somebody is placed there. Our information is like this that the Birlas have a hand in it. It is very sordid what our justice is coming to, to what end.

Thlen. Sir, I would like to say another thing. During those days when a furore was being raised about the

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so-called 'gheraos, Sir. Biren Mukherjee though the titles have gone, even now he is Sir Biren Mukherjee, even in the telephone directory; how it happens in our blessed land I do not know; the titles are gone after independence but he is entered there as Sir Biren Mukherjee.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Too insignificant a matter to be talked of on Appropriation Bill.

SHRI NIREN GHOSH: He made a speech against 'gheraos.' Justice Wanchoo of the Supreme Court sent a telegram to Sir Biren congratulating him, and Sir Biren went to the Deputy Chief Minister of West Bengal, Shri Jyoti Basu, and told him, "Look here, here are your Judges".

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): There are many people who did not favour 'gheraos'.

SHRI NIREN GHOSH: What occasion had Justice Wanchoo to congratulate Sir Biren? Just see how our highest Court of Judicature in the country is functioning.

I would place before you another point. Justice A. K. Sarkar—of the Sarkar Committee on the Aminchand Pyarelal deal he also superseded five Judges and was made the Chief Justice. Why are these things being done? It is always considerations other than justice and seniority which are being brought into play as regards the matter of appointment.

SHRI M. P. BHARGAVA (Uttar Pradesh): May I ask from the hon. Member whether he is aware about the method of selection of Supreme Court Judges? It is not by' seniority, he should know that. It is on the recommendation of the Chief Justice c • India, and if we say anything about the selection of the Supreme Court Judges, we are casting reflection on the Chief Justice of India.

SHRI NIREN GHOSH: Since our informations are these, we have reasons to doubt.

SHRI M. P. BHARGAVA: It is absolutely wrong, what you are stating.

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SHRI NIREN GHOSH: Why are they on several occasions superseding Judges like that without any reason?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): But a very improper thing to refer here.

SHRI NIREN GHOSH: It is a serious thing that I have raised.

SHRI M. P. BHARGAVA: Your information is far from correct.

SHRI NIREN GHOSH: How is it also that just retired Judges of the Supreme Court are appointed by the Government in several places, in several Commissions, this and that? If you persist in that practice, they will be automatically under an obligation before they retire that "we must please the Government so that we can get an appointment". Why don't you follow the administrative procedure ...

SHRI M. P. BHARGAVA: It is all wrong.

SHRI NIREN GHOSH: ... that within two years of retirement no appointment should be given to them? These things are becoming very serious. So, I am raising this question with a full sense of responsibility.

Then I would raise another small point. That is as regards Works and Housing. That is about the Controller of Stationery and Printing, Mr. Lahiri. He is a fellow who had been in the British army, and he is responsible for the execution of seven partriots by the Britishers. He turned approver for the Britishers and now that fellow is being promoted-He has tampered, Mr. Vice-Chairman, with tenders that had been submitted to this Department. There is definite evidence, it has been proved that he has tampered with that. Even after that, the fellow has been promoted from a Deputy to be Controller. He is tampering with the union also. It is a recognised rule that where there is a recognised union, they cannot encourage another union. Now on his own he has set up another union there and is creating all sorts of trouble. I have brought this mater repeatedly to

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the notice of Shri Jagannath Rao. So far he has not done anything about it, and great trouble is browing there. He is definitely an anti-Indian, a lackey. He was responsible for the execution of seven patriots and he finds a nice berth in the administration. It is a wonder.

I would say another thing as regards Andaman and Nicobar islands. A strike is going on there for two months, and a hunger strike ior twelve days. A fellow is in his death bed. There the administration is doing absolutely nothing. They are taking the plea that it is before the court. But one issue is before the coun, other issues are not. Even if a small mercy is given to the workers —they are paid very poorly—if they are given some increment which even the administration thinks they should get. but they are not making any recommendation and they are sitting tight and allowing the factory to remain closed, and a person is on his death bed. He is on the point of dying, he is fasting for twelve days.

Another thing in Andaman and Nicobar is there is no self-government. This is the on_e Union Territory where there is no Territorial Council and all that, nothing. Everything depends on the Chief Commissioner. So, I think there should be some kind of Territorial Council there.

Another thing. In the last session here I brought certain definite and concrete charges against four Ministers. It is there, but they have not come to refute that. The Ministers concerned are firstly Shri Morarji Desai himself. It concerns the allegation of now huge sums went to his son and under what conditions.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That is a matter for discussion.

SHRI NIREN GHOSH: The Cabinet is concerned. There is what is called the Cabinet. About Shri K. C. Pant I made an allegation that the I Birla concern, before he became a I Minister here, passed a special reso-

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lution to give him an extra Rs. 60.000. | This is very peculiar. Shri Arjun Arora made the allegation. Under pressure from the party he kept silent, but we cannot keep silent. Shri Satya Narayan Sinha gave top priority to Birlas for trunk calls. It was withdrawn later on. Even the Ministers do not get that, but all Birlas he put on the top priority list of trunk calls. Is it not a question of favouritism? Then that Shri Muthyal Rao who is connected with some Hyderabad Birla concern, some Deputy Minister Muthyal Rao—they should refute that when it was made. They did not come even to refute that. It is strange. That is another point I am making.

Another point about the Chittaranjan National Research Centre. In it, the head of the institution, without any notice, for a temporary period, through sheer favouritism, had been appointed. All the normal rules of procedure for appointment to that post were over-ruled and he is continuing temporarily. Research has gone down. He is interested in decoration and all that. This was also brought to the notice of the Ministry and nothing has been done so far.

Then there is the question of the Geological Survey. Dr. Triguna Sen himself told me that he called for the papers. It appeared in the papers. Eligible persons like Shri Ram Krishna Das who are considered fit were somehow or other through subterfuge thrown out of the field and favourites were inducted. There were lots of complaints. Things appeared in the "Patriot". The Education Minister himself knows about it. Still I do -not know what has been done about it.

I would like to say another thing about mines. All safety measures there are being neglected. You have recently heard that the Kulti Foundry of Martin Burn is going down due to so'l erosion. This is because safety regulations have been violated and the Government is sitting silent. They are going scotfree doing as they like. But whenever a worker is concerned, even if factory owners

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oreak contracts and agreements, he is hauled up. Three hundred colliery workers of Retibaty mines have been thrown out in violation of the agreement. I have given names to Shri Hathi twenty or thirty days

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SHRI NIREN GHOSH: I have given the names. JTff feu" I

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ago but I have not heard anything about it.

SHRI NIREN GHOSH: 2m WW

% km eft ^ ffr ?rfr ^FRT I As regards another small thing, namely, foreign money. the Home Minister has said that foreign money has played a part in the elections. He conducted an enquiry and the report has reached their hands, but they will not place it on the Table of the House. On what considerations is the Home Minister keeping Parliament and the country in the dark? Foreign money has played a big role in elections. Some investigation has been made by the C.B.I, but the results of that investigation, whatever they are^I have little faith in the C.B.I. -have not been made The report should be placed on the public. Table of the House. It is a serious matter. The very basis of democracy is being challenged in our country.

There is another thing. Recently a news item appeared that the Consul-General of the Democratic Republic of Vietnam is not being delivered his books. He is a diplomatic personnel ond he is entitled to receive h.is books and mails from Hanoi. They are not being delivered to him on one pretext or other. It is in violation of all canons of diplomatic decency that a diplomatic personnel is not receiving his papers from his own country. It has appeared in the press. Even the ordinary people there are receiving their mails but the Consul-General is not receiving his papers. Strange things are happening in our country.

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[Shri Niren Ghosh i

Then there is that favourite boy of Washington, Mr. Asoka Mehta, who took a leading part in the devaluation of the Rupee. Why is he entrusted with the Department of Petroleum and Chemicals, the most strategic field in which foreigners, particularly Americans, are so much interested? Therefore, is it any wonder that he goes on pleading for the establishment of fertiliser firms in this country with imported ammonia when we can in our own country manufacture everything indigenously with naphtha? He is going to America for importing ammonia. He is entrusted with that important portfolio. Is it under pressure from Washington that he is going there for that purpose? Therefore, why should Shri Asoka Mehta be entrusted with that portfolio? Everybody knows the dirty part thlat he played in the devaluation scandal. He is again playing a leading part looking to the interests ot foreigners. It is a very serious thing.

KHAN): You must finish now.

SHRI NIREN GHOSH: I have more or less finished. So these are some of the points that I wanted to raise. The Government should take note of them.

श्रो निरंजन वर्मा : श्रीमनु, हमारी इस योग्य सरकार के लिये सब ने विभिन्न भाषाओं में बधाइयां दीं, बड़ी अच्छी अच्छी आलोचनाएं कीं किसी ने, ग्रौर किसी नेखुल कर, दम भर कर, झालोचना की । लेकिन झाज हम इस सरकार को बधाई देने के लिये खडे हए हैं, बहुत ही प्रशंसा इस सरकार की करने के लिये खडे हुए हैं और वह इसलिये कि इस सरकार ने ग्राभी तक संसार का जो पिछड़ा प्राणी था ग्रीर जिसकी कोई कभी प्रशंसा नहीं करता था, इस बीसवीं शताब्दी में इस सरकार ने उसको भी ग्रागे लाकर बढ़ाने का यत्न किया, इसलिये हम धन्यवाद देने खड़े हुए हैं ।

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श्रीमन्, गदहों के बारे में लोगों में इघर उधर की कहावतें प्रसिद्ध हैं। लोग कहने हैं कि गदहा इतना बोझ उठाता है तब भी लोग उसकी प्रशंसा नहीं करते । फिर भी, कभी कभी जब गदहा मुसकुरा कर आवाज देता है तव भी लोग कहते हैं कि यह तो बहुत बुरी तरह वोल रहा है और कभी कभी गदहा जब सुर से ग्रालाप लेता है तब भी लोग समझते हैं कि यह बहुत बुरा वोल रहा है, या ठीक तरह से नहीं बोल रहा है, या बिध्न डाल रहा है। हमारी भारत सरकार ने गदहों का सम्मान वढा कर जो बीसवीं सदी में अपने देश की रक्षा की है उसके लिये हम भारत सरकार को बधाई देते हैं । श्रीमन्, भारत सरकार को जव THE VICE-CHAIRMAN (SHRI AKBAR ALI सम्मान के लिये कोई नहीं मिला तो हमारे योग्य मित्रों ने 26 जनवरी को देश में से इधर उधर से गदहों को दिल्ली में लाकर उनका जो जलूस निकाला उससे संसार की जनता बहुत ही प्रसन्न हो रही है। कभी कभी लोग कहते हैं कि काबुल के लोग इस बात के लिये लालायित रहते हैं कि गदहा देखें क्योंकि वहां गदई नहीं होते हैं । तो हम कहावत सुनते हैं कि क्या काबुल में गदह नहीं होते । उन लोगों के लिये हमारी सलाह यह है कि वह कभी ग्राकर हमारे मित्र श्री जगन्नाथ पहाड़िया की सरकार में ग्राकर देखें कि वहां गदहों का किस तरह सम्मान किया जा रहा है और उनका जलूस विजय पय से निकाल कर बडे डंके की चोट पर उनके ऊपर छत्र चढ़ा कर निकाला जाता है । इसलिये इस सरकार को तो जो कि दूसरों को चाहे सम्भा-नित न करे, लेकिन गर्घ को सम्मानित करे और उस पर रुपया खर्चे तो जितनी भी वधाई दी जाय कम है।

> उपसभाध्यक्ष (भी ग्रकबर ग्रली खान) : इसमें आपकी भी बड़ी दिलचस्पी है ।

[21 MAR. 1968] 5801 Appropriation (Vote on Account) Bill, 19C8

रक्षा मन्त्रालय में राज्य मन्त्री (रक्षा उत्पादन) (श्री ललित नारायण मिश्र): म्यूल के बारे में कह रहे हैं ? म्युल वहत उपयोगी है। क्या ग्राप जानते नहीं हैं कि पहाड़ों पर किस तरह लड़ाई के काम ग्रा रहे हैं ?

उपसभाध्यक्ष (श्री ग्रकबर ग्रली खान) : खच्चर ग्रीर गधे में फर्क नहीं करते । दुसरा प्वाइंट कहिए ।

श्री निरंजन वर्मा : जी हो, उसी पाइन्ट से सम्बन्धिन बात कहता हूं । लेकिन यह इतना गम्भीर विषय है जिसकी तरफ हमारी सरकार ने वारम्बार घ्यान दिया । पहले गवों को ग्रादमियों के उत्तर उठा कर बैठाया श्रीर जब कभी ग्रावश्यकता पड़ती है तो हमारे मित्र उनको बहुत ही सम्मानित करते हैं । कभी कभी लोग भारत सरकार की आलोचना करने हैं। भ्रभी तक ऐसा सुना जाता था कि लोग अपने ग्रपनों को सम्मान देते हैं लेकिन ग्रव ग्रागे से लोग इस नरह की ग्रालोचना बन्द कर दें क्योंकि भारत सरकार ने स्पष्ट बतला दिया है कि सम्मान देने में हम किसी से पीछे नहीं रहेंगे । तो इस देव में 26 जनवरी की झांकी देखने जब कुछ जर्मन लोग हमारे पास खड़े थे तो उन्होंने कहा कि जर्मनी या अमरीका में जब कभी जलूस निकलता है या ग्रमरीका या रूस में जलूस निकलता है---ग्रभी पचासवीं एनीवसरी हई रूसी कान्ति की तो उसमें उन्होंने दिखाया कि हमने कितनी उपलव्धियां कीं, उसमें यह भी दिखाया कि रौकेट कैसे जाता है कभी दिखाया चन्द्रमा में रौकेट किस तरह गया, चांद तक जाने में हमने कितनी प्रगति की, लेकिन भारत सरकार ने निदिचत रूप से कितनी उन्नति की कि गधों का जल्स निकाला ग्रीर गधों के जलूस में उन्होंने ग्राद-मियों से ऊंचा उठा कर बताया दूनिया को कि हमने कितनी उन्नति की । इसलिये इस वजट में जो सबसे अच्छी बात है वह यह है कि हमारे

5802 Appropriation Bill, 19P.8

भारत सरकार को यह बात जंची कि इस देश का एक पिछड़ा प्राणी वर्गजो कभी सपने में नहीं जानता था कि बोझा ढोने के सिवाय उसे कोई प्रशंसा की बात उनके बारे में कहेगा, उसको उन्होंने बहुत ही ज्यादा सम्मान दिया । इसलिये मैं कांग्रेस सरकार का ग्रभिनन्दन करने के लिये खडा हम्रा हं ।

भो राजनारायणः श्रीमन्, मुझे ग्रफसोस है कि श्री मोरारजी देसाई, वित्त मन्त्री, जी ने जिनने प्रश्न उनके सामने रखे गये थे उनमें एक का जवाब नहीं दिया...

उपसभाध्यक्ष (श्री ग्रकबर ध्रसी खान): ग्राप षे नहीं ।

श्री राजनारायणः था या नहीं था लेकिन भाषण की जानकारी तो हमें है जैसे हमारे भाषण की जानकारी प्रधान मन्त्री को होनी रहती है । एक पोईन्ट को मैं साफ कर दूं क्योंकि थोड़ा हम भारतीय संस्कृति के भी पूजारी हैं।

जो यह खल सरकार है, दुष्ट है, यदि उसे दंडित न किया जाय तो मैं ग्रपने को धर्मच्युत समझता हूं । इसलिए विनियोग विधेयक पर ग्रपना धर्म समझ कर बोलता हं। मैं इस विधेयक का विरोध करता हूं क्योंकि जिस सरकार को गलन समझता हूं, उसको एक पैसा भी खर्च करन की इजाजत नहीं दी जानी चाहिये ।

मामान्यतः श्रक्सर लोग यह कहा करते हैं कि यह एक संसदीय प्रथा है कि विनियोग विल का विरोध न किया जाय । मगर जब मे हमने संसदीय प्रथा में कदम रखा है तब से हम बरावर विनियोग विल का विरोध करते ग्रा रहे हैं, असेम्बली से लेकर यहां तक।

5803 Appropriation, (Vote on Account), Bill 1988

5804

श्री राजनारायण

एक मुख्य चीज जो हमने कही थी उसका श्री मोरारजी भाई ने जवाब नहीं दिया । इंडायरेक्ट टैक्स को बढाना यह सम्य और जनतन्त्री सरकार का फर्जदूनिया में कहां माना गया है । कहीं नहीं माना गया है । तो क्या कारण है कि 100 करोड रुपये के इन-डाइरेक्ट टैक्स बढाये गये और डायरेक्ट टैक्सों को घटाया गया। इस चीज का उत्तर सीघे सादे तरीके से नहीं दिया गया । हमारे उपमन्त्री जी जो इस समय प्रतिनिधित्व कर रहे हैं, वे भी कोई जवाब दे देंगे तो मैं सोचुंगा। कारण क्या है कि गरीवों पर वोझा डाला गया ग्रीर ग्रमीरों पर से बोझा हटाया गया । श्रीमन्, कल मैंने तीन वालें कहीं थीं । ऐवोलेशन आफ ऐन्युटी, जिसमें 35 करोड़ रुपये का लाभ हुया है हमारे बजट में । यह गरीवों को मदद हई है या धर्मारों को मदद हुई है। जो 35 करोड़ रुपये का बजट में नुकसान हम्रा है वह गया धनिकों के पास और उन्हीं को ही फायदा हुआ म्रोर उससे गरीबों का कोई फायदा नहीं हुम्रा है । इसका कोई उत्तर वित्त मन्त्री जी ने नहीं दिया है। उसी तरीके से हमने जो यह कहा रिडक्शन म्राफ डायरेक्ट टेक्सेज एण्ड एवो-लेयन ग्राफ डिवीडेन्ड टैक्स यह भी रिच पर ही हुआ है । यह टैक्स और सरचार्ज को टैक्स, धन सब को मिला कर 10 करोड रुपये का लाभ हुग्रा है। यह भी अमीरों और रिच क्षोगों को ही फायदा करने के लिए हया है और उससे गरीबों को कोई फ़ायदा नहीं हुआ है।

श्रीमन्, आप तो जानकार हैं और हमारे देश की स्थिति को समझते हैं। इस देश में करीब 30 करोड़ लोगों की फी ग्रामदनी 8 भाना रोज है भीर इसी भौसत ग्रामदनी पर वे लोग गुजर बसर कर रहे हैं। यहां पर तो गरीबों के उपर टैक्स बढ़ाया जाता है ग्रीर जो जनसमुदाय की खर्च की चीजें हैं उसकी कीमत महंगी कर दी जाती है टैक्स बढ़ाकर के। इस तरीके से सरकार गरीब लोगों के उपर तो टैक्स का भार बढ़ा रही है और करोड़पतियों के ऊपर से टैक्स का भार घटा रही है । इस सरकार को समाजवाद और जनतन्त्र का तनिक भी जान नहीं है और यह उन्टी जाने वाली सरकार है । उसके वारे में इतना ही कहना है ।

Appropriatp

Bill, 1968

दूसरी वात मैं विदेश नीति के बारे में कहना बाहना हूं। मेरे मित्र श्री नीरेन घोष चल गए हैं। बिदेश नीति के मम्बन्ध में यह सरकार कहती है कि बह विन लगाव की है मैं इस बात को दावे के साथ कहना चाहता हूं कि अगर सरकार की विन लगाव की नीति होती, सूजनात्मक होती, कियेटिव होती, कियात्मक होती, तो इस मुल्क पर इस नरह का संकट न झाया होता। फिर हम इसको रुपया क्यों दें और कोई भी रुपया उसको देना नहीं चाहेगा।

तीसरी बात में इजराइल के सम्बन्ध में कहना बाहता हूं । म्राज तक इजरायल को इस सरकार ने मान्यता क्यों नहीं दी । हमारे मित्र श्री नीरेन घोष हमसे रंज होंगे कि फारमोसा को इस सरकार ने ग्रब तक क्यों मान्यता नहीं दी है ।

एक माननीय सदस्य : रंज होगा ।

श्रो राजनारायण : हम चाहते हैं कि व रंज रखें । हमने ईस्ट जर्मनी को ग्रभी तक माच्यता क्यों नहीं दीं । क्या इसका कोई जवाव है । ईस्ट जर्मनी को इसलिए मान्यता नहीं दी गई क्योंकि पहिचमी जर्मनी ने कह दिया है कि रूस को छोड़कर प्रगर कोई देश पूर्वी जर्मनी को मान्यता देगा तो उससे हमारे सम्बन्ध विच्छेद हो जायेंगे । क्योंकि पहिचमी जर्मनी, इंग्लैण्ड ग्रीर धमेरिका का एक गुट है ग्रीर इन तीनों मुल्कों का भारत सरकार के ऊपर दबाव पड़ रहा है जिसकी वजह से ग्राज तक पूर्वी जर्मनी को मान्यता नहीं दी गई है ग्रीर उसकी हिम्मत यह सरकार नहीं कर रही है । तो इन हालतों में हम किस तरह से कहें कि इस सरकार की बिन लगाव की नीति है ।

5805 Appropriation (Vote on [21 MAE. 1968] Account) Bill, 1968

अब हम इजरायल पर ग्रा गए । पूर्वी जर्मनी वालों का मामला विगड़ा ग्रौर ये चले गए परिचमी ब्लाक में । श्रब ये रूस को खुश करना चाहते हैं, इसलिए इजरायल को मान्यता नहीं दी जा रही है पूर्ण रूपेण । अब वहां पर सवाल उठता उठता चला जा रहा है मगर यह सरकार उसको मान्यता नहीं दे रही है। तो मैं ग्राप से कहना चाहता हूं कि भारत सरकार की जो विदेश नीति है, वह शुद्धतः गलत है । हमको श्री निरेन घोष बतला दें ग्रौर मैं आपके जरिए श्री निरेन घोष से कहना चाहता हं कि भाई भारत और पाकिस्तान, ये द्वितीय विच्व-व्यापी युद्ध के परिणाम है। एक मुल्क के दो ट्कड़ों में विभाजन होना यह द्वितीय विश्व-व्यापी युद्ध का फल है झौर दूसरे विश्वव्यापी युद्ध के फलस्वरुप जर्मनी का भी विभाजन हुआ था। जब पश्चिमी अर्मनी को मान्यता देते हो तो पूर्वी जर्मनी को मान्यता क्यों नहीं देते हो। पूर्वी जर्मनी को मान्यता देने की धोषणा माज ही सरकार को करनी चाहिए अगर इस सरकार की बिन लगाव की नीति है ग्रौर उस पर चलनेकी बात करती है। उसी तरीके से इस विश्वव्यापी युद्ध के फलस्वरूप, उसी समय चीन का भी बंटवारा हो गया।

एक माननीय सवस्य : बंटवारा नहीं हुआ ।

श्री राजनारायणः उसका एक दड़ा हिस्सा चला गया माऊ से तुंग के पास श्रीर उसका थोड़ा सा हिस्सा फारमोसा के रूप में च्यांगकाई घोक के पास चला गया।

SHRI NIREN GHOSH: American protection.

श्री राजनारायण : भ्रष तक चीन की सरकार को भौर फारमोसा की सरकार को दूसरों ने मान्यता दी हुई है। लेकिन भारत सरकार माऊ से तुंग और चाऊ एन लाई को खुश करने के लिए इतनी म्रातुर यी, इतनी डरती है कि प्रब तक फारमोसा को मान्यता देने को यह सरकार नहीं झुकी। इसी Appropriation

Bill, 1968 तरह से इजरायल के बारे में भी नीति बरती गई है ।

SHRI NIREN GHOSH: That is the U.S. two-China theory.

श्री राजनारायण : इसलिए मेरा शुद्ध कहना है कि भारत की जो विदेश नीति है, जो चल रही है, उसका एक ही नतीजा यह होगा कि दुनिया में उसका कोई मित्र नहीं रह जाएगा । जब भारत सरकार भयंकर संकट में पड़ेगी तो इसारे मित्र श्री भूपेश गुप्त इस बात का समर्थन करेंगे । उस समय उन्हें ऐसा लगेगा कि भारत को न रूस से मदद मिल पाएगी और न ग्रमरीका मे ही मदद मिल पाएगी ब्योंकि इस सरकार की बिन लगाव की नीति है ही नहीं ।

भव मैं जल्दी में दो तीन खास व्वाइन्ट कह देना चाहता हूं कि कितनी बंगलिंग हुई है, कितनी ज्यादती हुई है । मैं यहां पर एक उदाहरण दे रहा हूं। एक तो जो चुनने वाले हैं, सलैक्टर हैं, उनको ललितकला की झोर से गोल्ड मेडल मिला हुमा है। उसमें श्रीकृष्ण खन्ना सलैक्टर हैं भौर उन्हीं को गोल्ड मैडल मिल गया है। कैसे मिल गया। जब श्री चटर्जी बोल रहे थे तो हमने पूछा था कि ललित-कलाकी चर्चा होगी यानहीं? यह जो विभाग खोला गया है उसमें लोगों को खिलाने पिलाने की व्यवस्था की गई है। उसी तरीके से एक दूसरे को गोल्ड मैडल मिला है श्री मेहता को । काहे के लिए मिला है । क्योंकि उन्होंने श्री खन्ना के कलैक्शन भौर पेंटिंग्स को छांटा है। उनको भी खुद मैडल मिल गया, तो इससे बह कर अन्याय कहा पावोगे । हम आपको बतलायें कि ग्रगर इतनी भ्रन्यायी सरकार जो निरन्तर अपने कूकमों से लगातार डिस-पैरिटी, विषमता झौर गेर बरावरी को बरतती जा रही है, जिसकी घरेलू नीति गलत हो, जिसकी विदेश नीति गलत हो, जिसकी शिक्षा नीति गलत हो, उस सरकार को एक पैसा

5807 Appropriation (Voteon [RAJYA Account) Bill, 1968 श्री राजनारायण

खर्च करने की इजाजत नहीं दी जानी चाहिए । ग्रगर कोई देता है तो उससे बढ़ कर मुर्ख कौन होगा ।

इस समय नेता सदन यहां पर नहीं है, उनको रहना चाहिये था। मैं यह जानना चाहता हं कि ग्रगर श्री निरेन घोष का कहना सही है क्योंकि इस मामले में थोड़ा सा उनके ग्रीर हमारे में मतभेद है। यह जो रैटीवैटी कोलियरी की चर्चा हुई थी, जहां पर श्री बनारसी प्रसाद झाकी हत्या हई थी ग्रौर इसके बारे में जैसा मैंने पहले कहा कि यहाँ पर चर्चा हो चकी है। उन्होंने खत लिखा है हाथी जी को ग्रौर हमारे प्रतिनिधि ने जो खत भेजा है वह हमने हाथी जी को भेज दिया है। ग्रभी हमें 10 मिनट पहले हाथी जी ने बतलाया कि निरेन घोष या बामपंथी कम्युनिस्ट पार्टी का जो ग्रारोप हे वह विल्कुल गलत है। तुमने अभी कैसे जाना यह ग्रारोप गलत है, जब हमने हाथी जी से यह प्रश्न किया। तो उन्होंने कहा कि हम ग्रभी ग्रभी लोकसभा में उत्तर देकर आगरहे हैं कि वहां पर किसी की छटनी नहीं हुई है ग्रौर कोई गैर काननी ढंग से नहीं निकाला गया है । जो एग्रिमेंट हम्रा है, उसकी तह में वहां पर काम हो रहा है। यह बात सही है कि इनकी जो यूनियन है ग्रौर हम से संबंधित जो युनियन है, उसमें द्वन्द चल रहा है वहां पर । ग्रगर द्वन्द चले तो कायदे से चले. नाजायज ढंग से न चले । तो मैं नेता सदन से जानना चाहुंगा जिनके पास आज श्रम विभाग है कि ग्रगर निरेन घोष सत्य हैतो उसको देखा जाय। ग्रगर हमारे यूनियन के प्रतिनिधियों ने जो खबर भेजी है, अपगर वह सत्य है तो उसको देखा जाय कि जो उन्होंने खबर दी हे वह गलत तो नहीं दी है अगर इसकी

सफाई आज न हो, तो कल यहां पर उनको कर देनी चाहिये क्योंकि ग्राज ही उन्होंने लौबी में हमें बतलाया।

श्रीमन् एक मिनट जरा ग्रौर सुन लिया जाय । आरज मैं ने एक कालिंग अप्रटेंशन दियाथा।हां,हाथी जीक्रा गये तो मैं ने ग्राज एक कालिंग ग्रटेंशन दिया था और उसे मैं पढ़ देना चाहता हं :

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It has gone to the Chairman.

SHRI RAJNARAIN: It has gone to the Chairman but I have got every right to read it here

कालिंग अटेंशन पढ़ने की बात नहीं है। मगर मैं आपसे यह कह रहा हं कि हमने कालिंग अटेंशन जो दिया है, बजट पर हम को बोलनेका हक है कि हम उस मैटर को यहां पर कह सकते हैं ग्रौर ग्रगर कहें तो ग्रसंसदीय काम नहीं कर रहे हैं।

श्रीमान् ग्राज के स्टेट्समैन में खबर निकली हुई है कि सी० बी० ग्राई० ने सी० ग्राई० ए० का किन किन मंत्रियों से सम्बन्ध था, जान स्मिथ ने जो पुस्तिका लिखी है, उसके बारे में सेंट्रल गवर्नमट को क्रपनी रिपोर्ट पेच कर दी है ।

तो इतनी बड़ी चर्चा है, दुनिया में इसकी गरम चर्चा है कि केन्द्र के कूछ मंत्रियों का उसमें नाम है। नाम तो श्राज भी <mark>अखबार</mark> में निकला है । उसमें हमारे मित्र हैं, पुराने परिचित हैं, हमारे नजदीक के रहने वाले हैं । श्री रामसुभग सिंह का उसमें नाम ग्राया है।

[&]quot;21 मार्च के स्टेटसमैन में प्रकाशित रिपोर्ट है कि सी० बी० ग्राई० ने भारत सरकार को . .

5809 Appropriation [Vote on [21 MAR. 1968] Account) Bill. 19:18

SHRI M. P. BHARGAVA: I would like to know from the hon. Member under what item of Vote on Account he is speaking at present.

SHRI BHUPESH GUPTA: He is speaking on the Home Ministry.

SHRI M. P. BHARGAVA: I am asking Mr. Rajnarain, not Mr. Bhu-pesh Gupta.

श्री राजनारायण : श्रीमन्, मैं ऐसा समझता था कि हमारे मित्र भार्गव जी चंकि ग्रापकी जगह पर अकसर बैठते đ तो उनको इतनी जानकारी अपने से कर लेनी चाहिये कि किस से यह सम्बन्धित है, मगर ग्रनावश्यक ढंग से ग्रपना भी कर रहे हैं और हमारा समय नष्ट मी समय नष्ट कर रहे हैं । यह घर विभाग से सम्बन्धित है। तो श्रीमन, मैं बहुत ही दुखी भी हूं ग्रौर क्षुव्य भी ह क्षोभ में दुख और कोध दोनों का समावेश रहता है, तो गुस्साभी है ग्रौर ग्रफसोस भी यह है कि कांग्रेस सरकार के केन्द्रीय मत्रियों पर लगातार प्रचार है, अप्टाचार का प्रचार है ग्रीर श्रन्थ विरोधी दलों पर भ्रष्टाचार का प्रचार है ग्रीर ग्राज भी - ग्रखवार 'स्टैटसमैन'' में नाम है उस प्रसोपा के बारे में, ग्रभी इन्होंने उस पर चर्चा नहीं की, ग्राज उस पर चर्चा है, उस में स्वतंत्र पार्टी के नेताओं की चर्चा है। किन किन से जो सम्बन्ध है उसके बारे में ग्रभी क्या जांच पड़ताल की जारही है ग्राभी पूरी रपटनहीं मिली है, पुराट्रेस नहीं मिलाहै।वह रपट इमारे सामने क्यों नहीं रखी गई । इंटेलीजेंस विभाग ने जांच कर के कि सी० ग्राई० ए० से किन लोगों का ताल्लुक है बह रिपोर्ट यहां पर दे दी तो उस रिपोर्ट को हमारेसदन में क्यों नहीं रखा गया फिर वह रिपोर्ट किसी अमेरिका के श्रखबार में छप जायगी थौर उनके जुरिये इंडाइरेक्टली टेढ़े तरीके से हमारे पास ग्रा

पहुंचेगी, यह इस सरकार के लिये शोभा देता है । मैं जानना चाहता हं कि इस सरकार का कोई कर्तव्य है या इससे सरकार के पास कोई काम करने को नहीं है। ग्रगर इस सरकार को ग्रपने कतव्य कामान हैतो यह सरकार हम को बता दे कि कारण क्या है कि इतने ऊंचे स्तर **का** भ्रग्टाचार हो और सरकार चुप बैठी है।

Bill. 1968

Appropriation

हमने एक विषय कल यहां पर ग्रौर रैफर कियाथा जिस का तल्लुक था जे० के० ग्रूप से। सरकार के ऊपरी स्तरों पर उसकी जानकारी करा दी गई मगर तीन करोड़ का हमारा इन्कम टैक्स बे वचा करके रखे हुए हैं श्रीर कोई कान में तेल नहीं डाल रहा है। वह बम्बई के एक मिल का मामला है जिस के बारे में हमने यहां पर चर्चाकी थी। इन तमाम वातों के रखते हुये अप्टाचार की सफाई न हो, निरंतर बढ़ती हुई डिस्पैरिटी की सफाई न हो, विदेशी मामलों के उलझाव की सफाई न हो श्रौर मुल्क पर खतरा बरावर बढ़ता चले तो फिर हम इस सरकार को कैसे पैसा खर्च करने की इजाजत देसकते है।

अभी सेंट्ल हाल में हमारे एक मित्र ने एक मामला बताया और बह मामला है काइमीर का। मैं उन लोगों में हं जिन्होंने सख सहब को छडाने के लिये दस्तखत किये थे और हमने उसपर लिख दिया था कि यद्यपि हम उनकी वहत सी नीतियों से सहमत नहीं हैं तो भी एक ग्रादमी को इतने दिनों तक जल में बन्द रखना यह जमहरियत के खिलाफ है। अब मैं यह जानना चाहता हूं कि सवाल कहां घटका हुग्रा है। भारत सरकार ग्रगर ग्रपने मुल्क के लिथे वफादार है तो उसने अव्दुल गफारखां को मदद रेनेकी बात ग्राज तक क्यों नहीं की । श्रीमान मैं काबुल गया

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था। शढरूप में तमाम कावल में पख्तनिस्तान की डिमांड वही है िक पख्तनिस्तान का अलगाव होना चाहिये ग्रौर तलवार के ৰল पर ग्रयव खां साहब पहुत्तिस्तान की मांग को ठ्करा रहे हैं। इसी तरह से विलो-चिस्तान के ग्रब्दुल समद विलोचिस्तान की मांग कर रहे हैं, पूर्वी पाकिस्तान पश्चिमी पाकिस्तान से ग्रलग होने की ग्रावाज वुलन्द कर रहा है और वहां पापुलर मुमेंट जनप्रिय आन्दोलन को अयुब साहब तलवार से दवाते हैं। भारत की सरकार को ग्रगर ग्रपने मुल्क के प्रति बफादारी है तो भारत की सरकार क्यों नहीं सेख साहब से कि तुम भारत कहती पाकिस्तान के बीच में मित्रता की **ग्रोर** बात करते हो, तुम कहते हो कि काश्मीर काश्मीरियों का है, हम भी भारत ग्रीर पाक की मित्रता चाहत हैं ग्रौर शेख ग्रब्दुल्ला साहब ईमानदारी बात है कि पख्नुनिस्तान के वारे तुम्हारे दिल में दर्द क्यों नहीं में है झब्दुल गपफार खांके बारे में तुम्हारे दिल में दर्द क्यों नहीं है, क्या ग्रब्दुल्ल गफ्फार खां स्वतंत्रता संग्राम के एक वीर सेनानी नहीं थे, फाइटर फार फीडम नहीं थे। जो सीमांत गांधी के नाम से जाने जाते हैं उनके लिए किसी का आंसू नहीं गिर रहा है। जिस स्वतंत्रता संग्राम से निकल कर के यह सरकार बन गई उस स्वतंत्रता के सेनानी जो बचे हुए हैं उनके लिये इस सरकार के पास कोई शब्द नहीं है, उनको मदद देने की बात यह सरकार नहीं करती, अब्दूल समद को मदद देने की बात नहीं करती, पूर्वी पाकिस्तान में जो जनप्रिय धान्दोलन चल रहा है पश्चिमी पाकिस्तान के ग्रलगांव का उसके लिये मदद की वात यह सरकार नहीं करती । मैं एक बड़े कांफेड्रेघन की

बात भ्राज भी करता हुं। मैं चाहता हं कि भारत ग्रीर पाकिस्तान की दोस्ती हो । मैं चाहता हं कि भारत और पाकिस्तान एक हों. वरावरी के स्तर पर एक हों । मैं चाहता हूं कि जो गलत, गैरकुदरती बटवारा भारत पाकिस्तान के रूप में हो गया है वह बटवारा खत्म हो ग्रौर 14 जून 1947 का प्रस्ताव ए०ग्राई०सी०सी० का जो था वह भ्रपने मुकम्मल रूपमें लागू हो क्योंकि उसी प्रस्ताव में लिखा हुआ है आखिरी लाइन में कि यह ए० ग्राई० सो० सी० का पूरा यकीन है कि यह जोश ठंडा हो जाने पर दो राष्ट्र का सिद्धांत निर्मुल सिद्ध होगा और दोनों का एकीकरण होगा। ए० ग्राई० सी० मी० के 14.15 जुन, 1947 के प्रस्ताव में यह लिग्वा हुन्ना है तो फिर उधर क्यों नहीं बढ़ रहे हैं। जिस प्रस्ताव की बुनियाद पर म्राजादी याई उस प्रस्ताव को म्राज कांग्रेस के नेता लोग ठुकराये हुये हैं, प्रघान मंत्री श्रौर घर मंत्री ठुकराये हुये हैं। मैं चाहता हं कि एक कांफेडे्शन बने श्रीर भारत पाकिस्तान दोनों उसके ग्रंग हों, बिलोचिस्तान भी एक ग्रंगहो, पस्तूनिस्तानभी एक ग्रंगहो, पूर्वी पाकिस्तान भी उसका एक ग्रंग हो । श्रगर इस तरह से कांफेड्रेशन की बात मानने को दोनों तैयार हों तो काइमीर के बारे में हम सोच सकते हैं। जव तक पख्तुनिस्तान, बिलोचिस्तान, पूर्वी पाकि-स्तान का मसला न हल हो तब तक केवल **अलग कर के काश्मीर की बात कोई** करता है तो वह देशद्रोही है, राष्ट्रद्रोही है । इसके बारे में भी हम को मुक्त कंठ में एलान कर देना चाहिये श्रौर जो सरकार इसका एलान नहीं करती है उस सरकार को एक पैसा ज्यादा खर्च करने की इजाजत जो सदन देगा वह सदन अपने कर्त्तव्य का पालन नहीं करेगा।

SHRI JAGANNATH PAHADTA: Mr. Vice-Chairman, Sir, I will not take much time of the House as most of the points have been replied to again and again. But one point

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has been left and I would like to refer to that. That was particularly referred to by Shri Rajnarain. It has been said that tax relief has been given to the persons who are well-to-do and no relief has been given to the poor.

श्वी राजनारायण : म्राप हिन्दोस्तानी बोल सकते हैं तो हिन्दोस्तानी में बोलना चाहिये ।

श्री जगन्नाथ पहाड़िया : मुझे प्रैक्टिस करने दीजिये थोड़ी ।

श्री राजनारायण : इनकी अर्थेजी अच्छी नहीं है, इसलिए बतलाया।

श्री जगन्नाय पहाड़िया: ग्रंग्रेजी अच्छी कैसे होगी अगर ग्राप बोलने नहीं देंगे ।

SHRI BHUPESH GUPTA: I would like to know whether he is replying. If that is so, then I am only pointing out that reference has been made to a news item in the 'Statesman' and it is quite clear that the Central Intelligence Bureau and the CIA have got connections. He should therefore say something with regard to it.

SHRI JAGANNATH PAHADIA: I am very sorry, Mr. Vice-Chairman, Shri Niren that Ghosh the other stated, when I was moving a day Bill, that some responsible Minister should be here. I do not know whe Deputy Ministers are responsi or not. I would like to request ther are responsi ble him that he should consider that we also responsible. If not to day, are tomorrow will at least we be he will responsible. I hope encourage us. I would like to draw the attention of Shri Rajnarain that certain provisions have been mace in the Finance Bill which are aimed at rationalisation and simplificatin of the tax structure and also improvement in the investment climate. The new tax incentives sought to be provided through the Bill are designed to encourage additional personal savings, promoting our exports and improving the productivity of our agriculture and industry. I hope I. !' H:: atSS

when our production in agriculture and industry rises, definitely the section of the society which is known, as poor will be benefited by getting more and more employment and also things which they are now not getting.

I would draw the attention of the hon. Member to the fact that in, view of the need of the Government for financial resources, there was virtually no scope for providing any major tax concession. In the corporate sector, the proposed discontinuance of the Dividend Tax and the reduction in the rate of Surtax from 35 to 25 per cent, would result in marginal modifications in the tax liability, the main object of which is *to* attract greater investment in company shares. The exemption from tax of the first Rs. 500 of Indian company dividends, in all cases, is only a rationalisation of the existing provision.

In regard to personal income taxa:-tion, while the Bill seeks to discontinue the separate levy of unearned and earned income surcharges, it also raises the rates of basic income-tax on incomes in the slab over Rs. 1 lakh. Besides, the rates of ordinary wealth-tax on wealth in the slab over Rs. 10 lakhs are also being raised by 1/2 per cent. These measures are, primarily, intended to rationalise the tax structure and simplify tax calculations.

One point was made regarding tax-evasion. I think hon. Members have gone through the Bill. Some provisions have been made in the Bill to check tax evasion and in this regard I would draw the attention of Members-and which has already been stated by the Deputy Prime Minister here and in the other Housethat it has been decided to set up, departmentally, a valuation organisation for securing proper valuation of lands, buildings and other assets on a uniform basis, for the purposes of wealth-tax on capital gains, gifttax and estate duty. There are some other provisions also. Not only provisions for fine but provisions for conviction and R.I. up to six months have been made-.

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[Shri Jagannath Pahadia.]

Therefore these provisions are included to secure that in future there will be no tax evasion and we will try to realise the taxes.

SHRI BHUPESH GUPTA: Will there be no tax evasion in the future?

SHRI JAGANNATH PAHADIA: That is what we are expecting. We will try to see that there is no tax evasion.

Certain points have been raised regarding foreign policy. These can be discussed when we discuss the foreign policy here. So I need not reply to those points but I am surprised to note that Shri Niranjan Varma said something about the honour given to donkeys on 26th January on the Republic Day. I think the donkey is a symbol of labour and the dignity of labour should be recognised in this country. When we know how to honour donkeys, we will know how to honour bipeds also. He said something about by Government. I assure him that when I form my Government, I will definitely take his advice whether donkevs should be included in the Cabinet or persons should be included. I hope he will be satisfied.

SHRI BHUPESH GUPTA: You mean to say that there are not enough donkeys?

SHRI JAGANNATH PAHADIA: I only know that we are of your age.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That the Bill be returned." *The motion was adopted.*

THE VICE-CHAIRMAN (PHRI AKBAR ALI KHAN): The question is:

"That tlie Rill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1957-68, as passed by the Lok Sabha, be taken into consideration". *The motion was adopted.*

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN):We shall now take up the clause by clause consideration of the Bill.

Clauses 2, 3 *and the Schedule were added to the Bill.*

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH PAHADIA: I move: "That the Bill be returned".

SHRI BHUPESH GUPTA: Sir,...

THE LEADER OF THE HOUSE (SHRI JAISUKHLAL HATHI): If the hon. Member wants to speak certainly he is at liberty to speak as much as he likes and we do not want to limit him. The only point is, we had given two hours and we have discussed for three hours. Let us decide how long shall we discuss so that we know how long we should sit.

SHRI BHUPESH GUPTA: Let us see.

SHRI JAISUKHLAL HATHI: We sit for half-hcur? Let the Chair decide.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): There is one more Bill

श्री राजनारायण : श्री हाथी, उसका भी एक्सप्लेनेशन देदें जो नीरेन घोष ने कहा है रेतीबेती कोलियरी के बारे में ।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): In view of the appeal by the Leader of the House I would request you to be brief.

श्री नेकीराम (हरियाणा) : सभापति जी, मैं एक सुझाव देना चाहता हूं ग्रपने साथी के बोलने से पहले । ये शोर ज्यादा करते है, बोलते है मौर हाउस से चले जाते है,

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Appropriation Bill, 19C8

इसलिए सदन मुझसे सहमत होगा कि इनको बाद में टाइम दिया जाय ।

5 P.M.

SHRI BHUPESH GUPTA: After hearing the hon. Member, we feel that we are in a comic show. I would like to highlight one or two points in this connection. First of all I should say a few things about the foreign policy on which there was no reply. I think it is a scandalous thing that this Government is still having trade with the South Vietnamese Government and only recently in the other House they revealed that certain materials are being sent to South Vietnam, knowing fully that South Vietnam is a puppet of the Americans and naturally, the Americans are waging a war of aggression against the Vietnamese people. Under the circumstances I cannot at all understand how the Government which claims to be non-aligned and claims to be the chaimpion of peace, etc. could take such a step as to trade with South Vietnam.

At the same time they do not have any trade with the Democratic Republic of Vietnam. This is a serious matter. This is clearly a kind of association with the American aggression in Vietnam. This is what I would like to say. Not only that; we find recently-they have revealed-that a number of books, pamphlets and publications about the Vietnamese peoples resistance against the Americans are not being allowed to come into this country. They are either banned or they are not allowed under the Customs Regulations, and so on, to be imported into this country. The books relate to the glorious defence of freedom by the Asian people against the imperialist aggressors who have come from 10,000 kilometres in order to endanger the freedom and security of the entire region. I should also like to ask in this connection why, for example, the German Democratic Republic is not being given full diplomatic recognition. It is clear discrimination against the peace-loving German Democratic Republic, which is friendly to us, which has stood by

us in hours of crises and difficulties of this country, whereas the recognition is given to the Federal Republic of Germany which is against us, which supported imperialists whenever there was an open clash or conflict between our interests and imperialists' interests, as they are always. Besides, you know that at the time of Indo-Pak, war, and on other occasions also, this Federal Republic, this Bonn regime ran a campaign against our country. Many things are written there and published there which are anti-Indian, violently anti-Indian, and all that. Besides that, the West German Government is trying' to have access to nuclear weapons, and it is becoming a major threat to peace, not only in Central Europe but in the whole continent of Europe and in the world. Now such a war-mongering Government, a revanchist Government, where Hitler's A.D.Cs. and others, supporters of Nazism, are being placed in high positions, a Government that is revanchist, that Government is recognised, and not the German Democratic Republic. Well, I would demand that German Democratic Republic be given full diplomatic recognition and the present policy of withholding recognition from them under the pressure of West German imperialists and the Americans and the British be given up. It is in our national interests that we recognise the German Democratic Republic. I say national interests and that point has to be made. Mr. Vice-Chairman. I think that the kind of stand that we have taken in regard to the two States is not tenable. The reality of two German States had been accepted by Pandit Jawaharlal Nehru, and he spoke on the subject here. And how is it that only one State is recognised, that is, the warmogering State, the revanchist State, the imperialist State, the State that wants to arm itself with nuclear weapons? Therefore I demand full recognition. Now the second point and I have done with it. I shall now very sweepingly pass on to the other ones. The third point is that nothing is said about the Commonwealth. Now, as you knew, in England public opinion is being roused against the Wilson

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[Shri Bhupesh Gupta.]

Government so that it does take certain steps against Ian Smith's regime in Southern Rhodesia. But our Government is keeping absolutely quite. I think the time has come for Government-it is long overdue the actually-even in the context in which I am speaking, for the Government to come out of the Commonwealth; the Government should have no association with it. On the contrary, we find that recently the Government of India had entered the Commonwealth Secretariat and placed one Mr. N. C. Sen Gupta, perhaps an officer of the External Affairs Ministry, there. I think he is now employed in the High Commission and in the Secretariat of the Commonwealth. This is a scandalous thing. Now we must prove our bona fides by concrete action, and unless strong public opinion, strong world opinion is able to. have very heavy pressure on Downing Street for taking action, armed action, military action against Mr. Ian Smith's regime in Southern Rhodesia, we shall not achieve our objective easily. Therefore I say, coming out of the Commonwealth would be a concrete step in this direction. With regard to foreign policy I do not want to say very much; I leave it at that

Now with regard to another matter I understand it has not been discussed very much. I am surprised that Mr. Morarji Desai has said that the crisis of the Dollar, rather the financial and monetary crisis in the West, especially in the United States of America, would not affect our economy. I do not know how Mr. Morarji Desai comes to such a conclusion. Mr. Vice-Chairman, you know some time ago the Pound Sterling' had been devalued, and the devalued Pound itself was a sign of the crisis, not only of the British economy, but of the Western economy as a whole, an economy which is undoubtedly dominated by the United States o.f America, which is now full of internal crisis. We were told that the Dollar was stable. We were told that the Dollar was invincible. As you know the par value of the Dollar had been fixed in 1938

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at 35 Dollars per ounce of gold. Thirty years have passed since then; much has changed since then. Thirty years have passed and the Dollar certainly does not occupy that position today. It has fallen into a crisis on account of the heavy expenditure in Vietnam, war expenditure in Vietnam, and other military commitments of the United States of America, and United States of America itself is shaken by this crisis. But Mr. Morarji Desai says nothing will happen. Now attempts are being made by the so-called Gold Pool Club of seven nations. Meetings had been held in Washington in order to avert the situation. And there had been again a dual arrangement, there are two markets for gold. All these things have been created. We should not be misled by such a thing. The Dollar has been shaken. Nemesis has come upon the Dollar. Now, what the Americans, the British and the others would be doing, this is very very impor-tsnt for us to understand, Mr. Vice-Chahonan. Their attempt will be to pass the crisis of capitalist economy, especially of the the Western capitalist economy, on to the workers in their own countries. No wonder that today three million unemployed are already in the United States of America, and unemployment is going on also in England, and other countries associated with the Western bloc. This is an important thing to note. And now, secondly, there is recession in the economy of practically all the Western countries. The rate of growth of the economy in the Western countries has been declining. And these are signs you must take proper note of them. What are they going to do in this situation? And that you must assess correctly. It does appear that it is an incompetent and illiterate Ministry-the Finance Ministry-and the Finance Ministry of the country does not know how to assess the economic situation in the world, and in that context understand the Indian position. Therefore, the crisis of the Dollar should not be minimised in the way it is being done here. Deliberately a section of the Indian monopolists is trying to make out as if it will not affect us. In the first instance

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our exports will be affected. Secondly, we are tied up with the economy of the West, in a very serious manner with the United States of America, with West Germany, with Britain, and so on, and you know that the Dollar is in crisis, it is really the citadel of capitalist economy and it is now in crisis. I am not saying that because, immediately, they had to increase their Bank Rate by half per cent, that is to say, it is now 5 per cent. Since the 1929 crisis such a thing never happened. Therefore you must take note of the fact that world capitalist economy, imperialist economy, is in a state of serious crisis, a deepening crisis today, mainly of course as a result of heavy military commitments and war expenditure in Vietnam and other places.

Mr. Vice-Chairman, we would like to know from the Government what is their strategy because our economy is tied up with that of the West in very many ways. Our external trade, the bulk of it is still directed or patterned even now in that way. If you look at it you will find that this trade flows in that direction and if you take into account the U.S.A., West Germany, England and other countries you will find that the greater part of our external trade whether it be import or export, is in that direction. That is one thing. Secondly, we are indebted to the West to a very great extent, to the United States of America and so on. Our debt with the USA is not less than some three thousand crores. Our foreign debts have gone up and it is now over Rs. 6,000 crores. In such a situation we are placed in a very difficult position. That is quite' clear. Even when the dollar was not under any crisis, they forced in 1946 June the devaluation of the Indian rupee in order to pass on the burden of their crisis to the developing' countries. Now you can understand what the position will be when the dollar has been shaken. All the time it was webbling. It was a financial or monetary crisis. Now it is not only a monetary and fiscal crisis but it is an economic crisis which has broken out in the West. In such a situation what is required is a re-

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examination of our economic relations with the West in the matter of our foreign trade, in the matter of our very many bilateral agreements, in the matter of the International Monetary Fund and the World Bank and indeed, with all thje capitalist countries of the West. But nothing is being done. On the other hand, Mr. Vice-Chairman, I am surprised that the Government should be trying through their propaganda departments to create an impression as if we are not going to be affected by all these developments when the rest of the world is taking steps one after another, to meet the crisis. All the countries which function in the orbit of the capitalist economy are taking steps to meet the crisis. Here we should at least try to develop our trade and other relations with the socialist countries and with the non-aligned countries. That is important. We should consider seriously the suggestion of the non-aligned powers to have conferences and so on. We have seen what has happened at the UNCTAD and how the developed nations have tried to sabotage all attempts on the part of the developing nations to come together and press their demands in order that the developing nations may get a fair part on the basis of better organised economic relations.

Therefore, I say the Government has no policy when the capitalist economy is entering the phase of a serious crisis in the London market, in the Washington market, in the Paris market and so on. And in such a situation we find complacency being shown on the part of the Government. I say steps should be taken and I am surprised that Shri Morarji Desai is not dealing with this matter. I warn you, if you do not take measures from now, if you do not up your defences against build the approaching deepening crisis, the crisis which is affecting the capitalists, especially with regard to their economy, we shall be rendered absolutely defenceless and these powers having fallen into this crisis will try to shift the burden of the crisis on to their own workers and to the developing nations of the world like ours, (Time bell rings).

5823. Appropriation (Vote on [RAJYA SABHA] Account.) Bill, 1968

[Shri Bhupesh Gupta.]

One thing more-something politicaland I finish. I would not wish to say many things at this stage. Mr. Vice-Chairman, when you smile it is good, otherwise I feel discouraged. Your smile is so sweet. Now I would only say that yesterday Mr. Chavan admitted that something wrong had happened in Punjab Assembly. Today he should admit, if he is consistent, that strangers were present in the Assembly Chamber, also that the police had come. Indeed he admitted it and he deplored it. If he does not dispute it then it is clear that the Budget was "passed" there in the midst of those persons who were present in the Chamber of the Assembly, within the House itself and so the whole thing is null and void even on that ground. I hope even Mr. Chavan will take note of this thing.

Mr. Vice-Chairman, finally I say that the Governor's posts should be abolished.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You have already said it before.

SHRI BHUPESH GUPTA: Yes,but what have I not said before?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Why repeat it now?

SHRI BHUPESH GUPTA: It is clear that the Governor's posts should be abolished. There is no need for them at all. With' regard to the Calling Attention notice on another matter a vigilant Member has already done it. You are a vigilant Vice-Chairman, and you know that news has appeared in the Statesman of a C.B.I, report which the Government has not published. The Statesman has published it and it seems it has leaked out. If this is a leakage it must be said that even the intelligence reports of their highest bodies become available to newspapers even when Parliament has not the slightest hint of it. That itself is a matter for investigation. Therefore I demand that an investigation should be started at once to find out how this leakage took place, who is responsible for it in the Central Intelligence Bureau or in other'

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places so that such leakages may not take place in future. (*Time bell*).

And finally all the detenus should be released. Again and again I have been pleading for that and saying that all the Tripura detenus should be released. Mr. Vice-Chairman, Tripura is under the Centre and some 40 persons, former M.Ps, former M.L.As., mostly belonging to the Marxist Communist Party, are under detention under the P.D. Act. There is no justification at all for this kind of action being taken against them. The action is taken with a view to suppressing the democratic movement in Tripura. So I say all of them should be forthwith released. Similarly all the detenus in West Bengal and other places should be forthwith released.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That will do.

(Time bell rings). SHRT BHUPESH GUPTA: Another important thing I have to say and I will do it in one word. It is important. The Rajya Sabha elections will not take place for West Bengal because there is no Assembly there. I wish the West Bengal Assembly was kept suspended for two months and dissolved after the Rajya Sabha elections. I do not know why this standard was not followed In this connection I must say one thing. Today, after the populations have changed the allotment of seats, the quotas to the various States have changed to some extent. It was according to the population then existing. But now (Time bell rings) let me finish my sentence, Sir, In the Fourth general elections some of the Assemblies have got more seats. West Bengal and others have got more and others have got less. I think the allocation of seats in the Rajya Sabha should be accordingly changed. In view of the increase in population West Bengal and other States should get more seats. It is only fair. I hope the Government will take steps in this matter, because seats were allocated on the basis of the 1951 census. Since then there was the 1961 census and after that also the

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populations have increased. The result is that you have readjusted the seats in the Lok Sabha and some States have got less compared to others and some have got more than what they had during the third general elections. You have increased or decreased as the case may be, the seats in the Assemblies in the various States. Therefore it is perfectly logical to follow the same procedure in the matter of the Rajya Sabha also and some adjustments should be made and consultations should take place. This matter should be attended to. I say these thing's because the Rajya Sabha elections are taking place and some of the States will suffer. It is clear. I hope they will not suffer any more.

Thank you very much.

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): Mr. Niren Ghosh. please take only five minutes.

श्री राजनारायण : पांच मिनट मझे भी ।

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): We have already exceeded the time.

SHRI NIREN GHOSH: I will be brief. One point I want to refer to is that the International Control Commission had gone to the Pathet Lao area in violation of the agreement. The agreement was that if the three parties in Laos wanted it. only then the ICC. would go there. Without the agreement of the three parties and when the neutralist government had fallen there, yet possibly under the dictates of America, they went there against the wishes of another member of the Commission, namely, Poland, in order to show our bona fides to the Americans, who want to interfere there also. Mr. Vice-Chairman, it is time that the I.C.C. is wound up and India should get out of the I.C.C. The I.C.C. should be disbanded because it has become an instrument in the Americans to interfere in the Indo-China peninsula.

As for the Tripura detenus ... i

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THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He has said that.

SHRI NIREN GHOSH: Yes, and I support what my hon, friend here said and I also say they should all be released. Another thing is this. One Kedar Ghosh of the Statesman has been given Padma Shree by this Government. I don't know why. You see, this man was the special representative in the Eastern region in 1964 and high officials of the Intelligence Department of the Gov-ment of India briefed him and he made slanderous accusations in the press under the influence of the Government. And this man who was an ordinary journalist has been made the Resident Editor in Calcutta. It is a dangerous development that is taking place in the Statesman there and now you have honoured him with a Padma Shri. What is this? It is a scandal. This is the second thing.

The third thing is, why is our country spending Rs. 1,000 crores on defence? What for are we arming?

THE MINISTER OF STATES IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): You should know this.

SHRI NIREN GHOSH: It is strange. There is not going to be a war with China in the immediate future. Anyway, India is now weakened. It is far far weak in relation to China. But that apart, you may say Pakistan is our enemy. Even if we take that for granted you need not spend Rs. 1,000 crores. I have an apprehension that you are arming in order to provide a centre of gravity for those countries of South East Asia which are westernoriented. It is for them you are providing a centre of gravity. That is what you are doing and that is what I am suspecting.

Now. about this MIG complex, I would like to know whether we will be selfsufficient right from designing up to complete manufacture after it is set up or whether we have to go to the Soviet Union for spare parts, components, etc,

5827 Appropriation '(Vote on [Acmvnt) Bill, 19fc'8

[Shri Niren Ghosh.]

That is what I want to know. Can we have all the technical know-how and all the resources for its manufacture indigenously, after the factory is set up? I do not want my country to be dependant on any country in such matters whether it is China or Soviet Union or America.

That is what I want to know.

Now as regards weightage . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No. no. Your five minutes over.

SHRI NIREN GHOSH: In our j State for every seven Assembly seats there is one Lok Sabha seat. In U.P. for every four or five seats perhaps they have one Lok Sabha seat. I have found in discussions with the Election Commission that there are discrepancies and there is overweightage in certain regions and underweightage in certain re-, gions. Such things are there. It is a serious matter and it should be gone into.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Raj-narain, five minutes.

श्री राजनारायण : मैं एक बात श्री नीरेन घोष को पहले बतला देना चाहता हूं कि जब वे बात करें तो पूरी करें । उत्तर प्रदेश में श्रीमन्, एक लाख से लेकर 90 हजार बोटरों पर एक ग्रसेम्बली का मेम्बर जाता है । जब कि उनके बंगाल में 40, 50, 60 हजार वोटरों पर एक ग्रसेम्बली का मेम्बर जाता है ।

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, the Rajya Sabha seats could also be increased. Even under the Constitution we have half the seats of Lok Sabha. We are not half.

श्री राजनारायण : श्री भूपेश गुप्ता ने जो बात कही है मैं उसका समर्थन करता हूं। इस समय बंगाल का हाउस जो समपंड किया गया है, उसकी वजह से राज्य सभा के

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प्रतिनिधि भगले चुनाव में नहीं या सकते हैं। यह बात ठीक मालूम नहीं देती है। वहां पर ऐसी व्यवस्था होनी चाहिए कि जो उनका कोटा है त्रौर जिस तरह से श्रौर विधान सभाश्रों मे राज्य सभा के प्रतिनिधि चुनकर ग्रायेंगे, उसी तरह से वहां के भी प्रतिनिधि चुनकर ग्राने चाहिये। उसके बाद भ्राप श्रमेम्बली को डिजौल्व कर सकते हो या ससपेंड कर सकते हो। ग्रापने जो इस समय ससपेंड किया है या डिजोल्व किया है, उसको ग्राप रिवाइव कर सकते हो ताकि वहां पर इलैक्शन हो सकें श्रौर राज्य सभा के लिए। यह एक जस्ट डिमान्ड है।

इसके ग्रतिरिक्त मैं एक बात ग्रौर कहना चाहता हं और जिसको मैं चाहता हं कि श्री भूपेश गुप्त श्रौर श्री नीरेन घोष सूनें । हम ग्राज क्यों इतने वडे पैमाने पर पीछे हैं ? ग्राज हमने भ्रपने यहां कुछ लोगों को क्यों पीछे कर रखा है और इसका कारण क्या है म्राज भी कुछ लोग म्रछत हैं । आज हमारे यहां हरिजन श्रीर ग्रस्पुक्य लोग हैं जो न ठीक तरह से होटल में खा पाते हैं श्रौर न श्रपनी स्वेच्छा के ग्रन्सार मंदिरों में प्रवंश कर पाते हैं। श्राज उनको पूरी तरह से नागरिकता का ग्रधिकार प्राप्त नहीं है । तो यह बात याद रखो कि ग्रगर ग्रबके देश के अन्दर किसी को ग्रछत बनाकर रखोगे तो दूनिया में दूसरे मुल्क भी तुम को अछत बनायेंगे । इसलिए मैं मजबुती के साथ कहना चाहता हं कि 21 साल की ग्राजादी ग्राज बरबादी में बदल गई है। जो यहां पर पीडित तवका है, सब से गरीव तबका है, हरिजन है, जिस के बारे में राष्ट्रपिता महात्मा गांधी न कहां था कि अगर मैं पूनर्जन्म लूं तो मैं चाहंगा कि मेरा जन्म एक भंगी के घर में हो । तो पूछना चाहता हूं कि ग्राज भंगी की हालत कहां सुधरी है, चमार की हालन कहां सूधरी है, हरिजन की हालत कहां सुधरी है भीर इसके लिए इस सरकार ने क्या किया ?

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इस बारे में हमको आंकड़े दिये जा सकते हैं । हम डिप्टी मिनिस्टर माहब को इतना रुपया **देने जा रहे हैं और पहले** भी बहुत सा रुपया दे च्के हैं। तो मैं यह जानना चाहता हूं कि वह रुपया किन में खर्च हुम्रा भ्रौर उम रुपये से किन को फायदा हुन्ना ? जो रुपया खर्च किया गया उससे लोगों की मनोवृत्ति बदली या नहीं । यहां पर इतने मंत्रीगण बैठे हैं, तो उन मंत्रियों ने भ्रपने को हरिजन बनाया या हरिजनों को ब्राह्मण बनाया, या ब्राह्मणों को हरिजन बनाया या महीं ? क्योंकि जब तक ममाज में सामाजिक विषमता रहेगी, तब तक इस मुल्क की तरक्की सम्भव नहीं है । अब तक समाज में भेदभाव की नीति जारी रहेगी, ऊंचनीच की भावना रहेगी, तब तक यह देश उन्नति नहीं कर सकता है । इस-लिए मैं कहना चाहता हूं कि जब तक इन लोगों के लिए जीवन के हर क्षेत्र में 60 फीसदी जगह सुरक्षित नहीं होंगी, तब तक यह मुल्क दुनिया के पैमाने पर पीछे ही रहेगा ।

ग्रब में एक बान संक्टाड के संबंध में कहना चाहता हूं जो मुझे मालुम हुई । मैं हैरत में हूं क्योंकि मैं बारबार इस मदन में बहस की मांग कर रहा हूं ग्रौर बराबर ध्याना-कर्षण की मांग कर रहा हूं। लेकिन मुझे यहां पर एक रूल 180 बतला दिया जाता है कि इसके अनुसार चेयरमैन साहब ने इस पर बहम की परमिशन रोक दी है । यह बात मेरी समझ में नहीं ग्राली है । जब हमारे देश में श्रंकटाड के इतने प्रतिनिधि विचार कर रहे हों कि जो पिछडेमुल्क हैं, जो विकासशील मुल्क है, उनका विकास किस तरह से हो । श्रीमन् इस संबंध में हमारी दिनेग सिंह जी से काफी बातें भी हुई । श्री दिनेश सिंह जी इस समय यहां पर नहीं हैं । मैं कहना चाहता हूं कि भ्रनावश्यक बातों पर समय बरवाद न किया जाय । ग्रंकटाड में जिस खास बातों पर बहस होनी चाहिये थी वह बहस नहीं हुई है। जब तक

Appropriation 5830 Bill 1968

दुनिया के देशों में विषमता नहीं मिटेगी तब तक चाहे ग्रमरीका कितनी मदद क्यों न करे, रूस कितनी मदद क्यों न करे, हम तरक्की नहीं कर सकते हैं।

भी महेश्वर नाथ कौल (नामनिर्देशित): दिनेश सिंह जी से क्या बातें हुई?

श्वी राजनारायणः भेरेपास इस समय समय नहीं है, नहीं तो मैं बनला देता (*Interruptions*) जिस ग्रादमी ने 20 साल से इस सदन की खिदमत की है ग्रौर श्रपना कर्त्तव्य निभाया, उसको जवाब न डूंक्योंकि मैं उसके गुणों का भक्त हूं।

तो श्रीमन्, मैं कहना चाहता हूं कि ग्रपने भारतवर्ष में श्रमशक्ति भौर उत्पादन धकित क्या है । इस सदन में सरकारी पक्ष के लोग ज्यादा ग्रच्छी तरह से समझेंगे और वे माज भी पूरी तरह से हिसाब लगा लें कि चीन, रूस, ग्रमेरकाि ग्रौर भारत में श्रम द्वाक्ति की क्या कीमत है । अमेरिका आज तीन मिनट में जितना पैदा करता है, भारत उतना 60 मिनट में पैवा करता है। रूस भाज जितना 6 मिनट में पैदा करता है, भारत उतना 60 मिनट में पैदा करता है । चीन म्राज जितना 40 मिनट में पैदा करता है, भारत ग्राज उतना 60 मिनट में पैदा करता है । तो ग्रमरीका की श्रम शक्ति और उत्पादन शक्ति भारत में 20 गुना ज्यावा है। जब तक भारत की श्रम ग्रीर उत्पादक शक्ति नहीं बढ़ेगी तबतक भारत दुनिया के पैमाने पर कभी भी तरक्की नहीं कर पावेगा। इसलिए जो मूल प्रक्त है, मुझे ग्रफसोस है कि भारत के प्रतिनिधियों ने ग्रंकटाइ में इम संबंध में ग्रबतक कोई चर्चा नहीं की । सरकार का कोई प्रतिनिधि बताये कि इस तरह की वहां पर चर्चा की गई या नहीं 😚 अपने देश में हरिजनों को उठाना पिछडे हुए लोगों को उठाना, दुनिया के पैमाने पर समदुष्टि पैदा करना,

5831 Appropriation (Vote on [RAJYA Account) Bill. 1968

[श्री राजनारायण]

विश्व में मानवता का प्रसार करना, विश्व नागरिक बनाना, इस तरह की कोई बात नहीं की गई है। विश्व नागरिकता तब ही हो सकती है जब कि विश्व में फैली हुई विध-मता दूर हो। इस चीज के लिए भारत सरकार ने कतई कोई कदम नहीं उठाया ग्रौर इसीलिए भारत सरकार को एक पैसा खर्च करने की ग्रनमति नहीं मिलनी चाहिये।

SHRI LOKANATH MISRA (Orissa): Mr. Vice-Chairman I support Mr. Bhupesh Gupta in his suggestion for increasing the number of Rajya Sabha seats in respect of the States. If that is possible, I shall be only too happy. If West Bengal gets three more or two more, then Orissa will get one more and I shall be only too happy to accept such a suggestion. I would implore, through you, Sir, the Election Commission and the Law Minister and whomsoever is responsible for this to look into it and if they have to increase Rajya Sabha seats ...•

SHRI BHUPESH GUPTA: If Rajya Sabha remains.

श्वी राजनारायण ामश्वा जा, एक बात मैं बतला दूं। विधान परिषद् भंग करने की बात मूपेश जी कहते हैं ग्रौर मिश्रा जी उसको मानते हैं...

श्री लोकनाथ सिश्च: मैं नहीं मानता हं।

श्वी राजनारायण: मैं कहता हूं कि विधान परिषद् भी भंग करो और राज्य सभा भी भंग करो, ये दोनों ग्रनावय्यक हैं।

भी लोकनाथ मिश्र : आपका मतलव दूसरा है, हमारा मतलव दूसरा है। हम जो चाहते हैं वह कहते हैं और आपको जो चाहिये वह कहिये।

SHRI BHUPESH GUPTA: I make it clear that if the Second Chambers are to be abolished I am all in favour of it. Do not misunderstand me. But if they remain, you have to increase

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the seats. Now, the seats here have been allocated on the basis of the 1951 census. The Constitution provides that Rajya Sabha can have a number equal to half that of Lok Sabha. Anyhow, whatever it is, reallocation has to be made on the basis of the population, as you have done in the case of West Bengal.

SABHA]

SHRI LOKANATH MISRA: If it is increased it is not that it will only help us, the Opposition Parties. It will also help the Congress because they are in damn necessity of more seats for themselves. I find that in many of the States they are in a soup. They do not know whom to choose and whom to drop, so much so that it appears from the newspapers that there would be some nominations out of the candidates who have been dropped by the Congress. Names which have been taken up in the State Parliamentary Board and the Central Parliamentary Board are being considered by the Home Ministry -- it appeared in the newspapers-for nomination by the President. If that is done, it is one of the worst traditions they are going to introduce. I am putting up a new point. You kindly listen. They are going to nominate people whose names were considered by the State Parliamentary Boards seriously.

SHRI BHUPESH GUPTA: We should oppose it.

SHRI LOKANATH MISRA: I am doing that. For the past twenty years at least. Pandit Jawaharlal Nehru, because he believed in pure democracy and not adultrated democracy...

SHRI BHUPESH GUPTA: Nomination is not meant for that. (*Interruptions*). One of them is going to be nominated. It is a matter of Government policy.

SHRI LOKANATH MISRA: The recommendation has to be done by the Home Ministry. The President does not go and search for people all over the country. It is the Home Ministry that does it. If that is done it would be very difficult for the nominations to be made. For such members to be nominated, who did not get a ticket in the Congress, but

5833 Appropriation (Vote on [21 MAR. 1968] Account) Bill, 1968

get through the backdoor nominations to function in this House, I warn the Government, is not right. The Congress office at No. 7, Jantar Mantar Road, has now become the largest employment exchange, because it has to rehabilitate the maximum number of discredited people who have suffered reverses . . .

SHRI G. H. VALIMOHMED MO-MIN (Gujarat): In Gujarat the Swatantra Party has not been able to put up even one candidate.

SHRI LOKANATH MISRA: You can get up and say that, but not when I am speaking.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Please sit down.

SHRI LOKANATH MISRA: Take your own time and say that. Now. it is the largest employment exchange, where the largest list of unemployed persons is probably maintained. Now, I call it . . .

SHRI BHUPESH GUPTA: It is the worst list of unemployed persons.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Misra. please wind up.

SHRI LOKANATH MISRA: Therefore, employment should not be sought through the recommendations of the Home Ministry to the President for nominations to the Rajva Sabha. If that is done, it would be against all the good traditions that we have till now built up in this House and I would implore you and through you the whole of the Government, Mrs. Gandhi's Government . .

SHRI BHUPESH GUPTA: The Congress and the Opposition should sit together and decide the principle as to how the four seats are going to be filled.

SHRI K. C. PANT: Let Mr. Bhu-pesh Gupta speak for all the Parties.

SHRI LOKANATH MISRA: The principles are laid down. The conven- j tion has been, all through, that whosoever came here on any part-, j ticket, either to this House or to the

5834 Appropriation ^Bill, 1938

other House or to any Legislature, or whose name was considered by any of the parties, becomes a partisan. Therefore, even if he is efficient in any particular field, his name cannot be considered for nomination. That has been the convention and trar' tion and I do not think, this Government is going to break it. If they break it, the nominated Members will have a hell of a time in this House to continue.

श्री राजनारायण : श्रीमन्, हमारी एक रिक्वस्ट सून लीजिये । ग्रसल में मैं इसको कहना चाहता था क्योंकि मैं प्रसिडेंट साहव से बात करके आया हूं। डा० सिद्धू के बारे में लखनऊ के ग्रखवारों में ग्राया है और यहां भी ग्राया है कि कांग्रेस पार्लियामेंटरी बोर्ड में उनका नाम छंट गया, इसलिये ग्रब प्रेसिडेंट के जरिये उनको नामिनेट किया जायगा । मैं चाहता हं कि किसी राजनीतिक दल के द्वारा ग्रगर किसी का नाम निकाल दिया गया हो तो प्रेसिडेंट साहब उसका नामिनेशन न करें। हमें खुशी है कि इनकी भावना की रिपोर्ट हमने प्रेसिडेंट साहब से मिलकर के कर दी है कि ग्रगर किसी राजनैतिक दल के द्वारा किसी का नाम ठकराया गया हो तो उसको प्रेसिडेंट साहब नामिनेट न करें।

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, my suggestion is that the Prime Minister should call a conference of all the Parties represented in Parliament and decide the principle on the basis of which the Government will approach the President for filling the four nominated seats in Rajya Sabha. It should not be left to the Congress Party, to the Prime Minister and the Congress Government, because the Constitution provides that men of special calibre should come here. It is not to be a sort of guided by partisan considerations, especially of the Congress. T think the basis of the arrangement should be decided.

(Interruptions)

SHRI JAGANNATH PAHADIA: Again, points relating to political and foreign policies have been raised and

5835 Appropriation (Vote on [RAJYA SABHA] Acconrif) Bill, 19(58

[Shri Jagannath Pahadia]

it is only a repetition of the speeches. Therefore, I do not want to reply. Only there is one point which has been raised by the hon. Member, Rajnarainji, in regard to the development and upliftment of Harijans. I do agree with him that we have not been able to help them as much as we should have. But may I ask the hon. Member, Rajnarainji,' what he and his Party have done for the upliftment of Harijans?

SHRI BHUPESH GUPTA: On a point of order. (Interruption) My point of order is this. It is convention and principle that when Members make certain suggestions to the Government on matters relating to policy, the Government is expected to reply to them or say: "We have not decided it. We shall consider it." It is not open to any Government Member to ask: "What have you done". The Government under the Constitution

HON. MEMBERS: What is your point of order? There is no point of order.

SHRI BHUPESH GUPTA: Please listen. If you have a little patience. I shall say it. Under the provisions of the Constitution, the Government is responsible to do something. When we are asking the Government to do something or criticise something, in answer to this, it does not lie in him to ask: "What have you done?" We are not in the Government and besides we have raised a number of points. I find the Leader of the House is present here. Why the Leader of the House who is a member of the Cabinet is not saying anything? Even with regard to the suggestion that we have made ALI KHAN): I think when Ministers reply, about Rajya Sabha nomination, biennial they are replying on behalf of the nomination, he is not saying anything. I hope he Government. As such they should reply what will convey our feelings to the Prime Minister as to how the nomination should be done.

श्री राजनारायण : श्रीमन, पर्सनल एक्सप्लेनेशन । मुझे बडी खुशी है कि हमारे मित्र डिपुटी मिनिस्टर साहब ने सवाल किया कि हमने क्या किया ।

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उपसभाध्यक्ष (श्री ग्रकबर ग्रली खान): मैं एलाउ नहीं करता। सूनिए ...

श्री राजनारायण : यही संयुक्त सोशलिस्ट पार्टी है जिसने बंगाल में हरिजन को रखवाया केबिनेट में, यही संयुक्त सोशलिस्ट पार्टी है जिसने यू० पी० में कैबिनेट में अपनी सीट दी ग्रौर चरण सिंह को कहा कि हरिजन को जगह नहीं दोगे तो हम शामिल नहीं होंगे, मध्य प्रदेश में मिनिस्टर रखवाया, राजनारायण ही ने जिन्होंने हरिजन मन्दिर मुवमेंट चलाया. जिनकी दाढ़ी नोची गई, जिन्होंने डंडे खाए विश्वनाथ मन्दिर से रामेश्वरम तक, इसी संयक्त सोशलिस्ट पार्टी के ग्रान्दोलन के फलस्वरूप मंत्री महोदय कांग्रेस सरकार में डिपुटी मिनिस्टर बना दिए गए । मैं कहता हं कि इन्दिरा जी हटें, जगजीवन राम को कांग्रेस पार्टी प्राइम मिनिस्टर बनाए क्योंकि जगजीवन राम में बुद्धि इन्दिरा से कम तो नहीं है। (इन्ट्रप्शन्स) तो संयुक्त सोशलिस्ट पार्टी हरिजनों के लिए, पिछड़ों के लिए, औरतों के लिए 60 फीसदी जगह अपने संविधान में रखती है । संयुक्त सोशलिस्ट पार्टी ही एक THE VICE-CHAIRMAN (SHRI AKBAR

Government's attitude is and not refer to what the other parties have done.

SHRI JAGANNATH PAHADIA: I was simply trying to explain my point of view.

SHRI BHUPESH GUPTA: You are not a Member of this House

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Please sit down.

5837 Appropriation (Vote on Account) Bill, 1908

[21 MAR. 1968]

Appropriah Bill, 1968

SHRI BHUPESH GUPTA: They should be other backward classes are also included in that taught. You are very good, you have said that section, I doubt whether a single member See how he took it, "I have explained my belonging to the Harijans or Adibasis can come point by view". You are not a member of this to this House or to the other House, because all House. You can speak only as a member of the landlords or al] the education kdies will como the Government, on behalf of the in their seats. Therefore, this statement of Shri Rajnarain I reject outright not as a Member of

resolution . . .

श्री राजनारायण : मैं भ्रापकी व्यवस्था से सहमत नहीं हूं । मंत्री को पूरा हक होना चाहिए कि श्रगर अपोजीशन का कोई मेम्बर पालिसी रखे तो उस पालिसी के बारे में उसने क्या किया जरूर पूछ सके । मैं बहुत प्रसन्न हूं कि उन्होंने पूछा श्रौर हमको मौका मिला जवाव देने का । मैं अब भी चाहता हूं कि हमारे प्रस्ताव को कांग्रेस पार्टी मानले कि कैबिनेट में 60 फीसदी जगह हरिजन, महिलाओं और शद्रों को दे ।

उपसभाध्यक्ष (श्री भ्रकबर ग्रलीखान): राजनारायण जी...

श्वी राजनारायणः मैं इस में मुसलमानों को भी जोड़ रहा हूं।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You are repeating. I do not want you to say anything further.

SHRI JAGANNATH PAHADIA: I simply wanted to explain my point of view. I simply posod the question to the hon. Member, Shri Rajnarain, to explain my viewpoint. I reject outright the proposal made by Shri Rajnarain that this Government or the Congress Party should accept the proposal made by him that 60 per cent of the seats should be reserved for Harijans, Backward Classes and ladies.

SHRI RAJNARAIN: And Muslims.

SHRI JAGANNATH PAHADIA: This is the most mischievous resolution passed by any party. Reservation has been given under the Constitution. The Harijans have a reserved quota according to the law which is a certain percentage fixed by law. If the ladies and

Rajnarain I reject outright not as a Member of this House but as a Member of Parliament, as a member of the Government, as a member of the Congress Party, because this is a statement, a

SHRI RAJNARAIN: On a point of order . . .

SHRI BHUPESH GUPTA: On a point of order . . .

श्री राजनारायण : मेरा व्यवस्था का प्रब्न है कि क्या ग्राप मंत्री जी को हिदायत नहीं करेंगे कि मंत्री जी हमारी बात को समझें। हमने हरिजन कहा, ग्रादिवासी कहा, शुद्र कहा, ग्रौरत कहा, गरीब दबा हग्रा मसलमान कहा ग्रौर उनकी ग्राबादी 90 फीसदी है ग्रौर हमने उनको 60 फीसदी जगह जीवन के हर क्षेत्र में देने को कहा। अगर 60 फीसदी बहुत ही कम होगा तो माननीय मित्र 60 की जगह 90 कर दें, 80 कर दें, मुझे होगी। अपगर बहत ख्शी वे चाहें तो मैं यह भी कहने के लिए तैयार हं कि जो बहत ही ऊंचे क्लास के घरों की भौरतें हों, जिबके जीवन-निर्वाह के दूसरे साधन हों, उनको न देकर हरिजन की ग्रौरत को सबसे पहले दिया जाय क्योंकि गांधी जी ने कहा था कि मैं चाहता हं कि हरिजन की लडकी प्रधान मंत्री बने, जवाहरलाल सगीखे लोग उसके सलाहकार बनें----यह गांधी जी का वाक्य है । ग्रगर 60 फीसदी नहीं बांधा जायगा तो मौखिक बात ढपोल शंख की बात रह जायगी ।

उपसभाध्यक्ष (श्री ग्रकबर ग्रलो खान): वैठ जाइए ।

श्वी राजनारायणः मेरे मित्र ने कहा कि हरिजनों के लिए मीट रिजब्ई है । हरिजनों

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[श्री राजनारायण] को धोखा देने के लिए, उनका शोषण करने के लिए कांग्रेस सरकार ने यह व्यवस्था की थी जिसका बाबा साहेव अम्बेडकर ने हमेशा विरोध किया था।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No point of order. Sit down. Mr. Pahadia, you refer to the points only.

SHRI JAGANNATH PAHADIA: I refer to the points only. I think he has understood my point of view, what I wanted to say, that the proposal is very mischievous.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Pahadia, you address the

श्री राजनारायण : अब भी ?

अभी जगन्नाथ पहाड़ियाः ग्रब भी और कल भी ।

श्री राजनारायणः तो, श्रीमन्, जरा हमको इनको समझाने का मौका दीजिए ।

SHRI JAGANNATH PAHADIA: I am sorry. Sir, I have to state my point of view.

श्री राजनारायणः ः अव भी ये हमारे प्रस्ताव का विरोध करेंगे तो हरिजन समुदाय के सबसे बड़े शत्रु होंगे ।

' श्री जगन्नाथ पहाड़ियाः माप इस प्रस्ताव के द्वारा सारे हरिजनों का हक छीनना जाहते हैं।

श्री राजनारायणः मैं यह कहने के लिए तैयार हूं कि हरिजन ग्रौरतों को सब से पहले जगह दी जाए।

Chair. You need not address him. You go ahead.

SHRI BHUPESH GUPTA: I got up on a point of order . . .

SHRI JAGANNATH PAHADIA: I reject the proposal of Mr. Rajnarain.

SHRI BHUPESH GUPTA: My *submission is it* is not fair. I know he is a young Minister. He has to learn. But you see the way he is replying. He is quarrelling as if it is a sort of playground showing his iisticuff like that. You should not do that.

SHRI JAGANNATH PAHADIA; I know what you have done for Harijans. Please excuse me for saying so.

SHRI BHUPESH GUPTA: I am concerned about his age and anger. That is what I am concerned about.

THE VICE-CHAIRMAN (SHRi AKBAR ALI KHAN): I have heard you. T have advised that he should speak with a little calmness and quietness. As a senior parliamentarian you must help him.

SHRI BHUPESH GUPTA: I am helping him.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) • All right. Sit down.

SHRI BHUPESH GUPTA: When you get up, you remember that you must not lose temper as a Minister. Secondly, you must know how to evade inconvenient questions. Thirdly, you must know how to tell lies.

SHRI BHUPESH GUPTA: When is any श्वी राजनारायण : श्वी भूपेश गुप्त से में निवेदन करूंगा कि जैसे वे बोलना चाहें बोलन दें। वे नए हैं, उनको पूरी प्राआदी है। उन्होंने कहा कि वे हरिजन हैं, हम उनकी विशेष ग्रवसर दे रहे हैं। जैसा तरीका इन्होंने श्रम्वियार किया पन्त जी वैसा तरीका श्रस्तियार नहीं करेंगे—वे भले हैं—लेकिन ग्रगर वही तरीका मोरारजी ने श्वस्तियार किया होता तो हम उनको दूसरा जवाब दिए होते। भूपेश जी, इनको ज्यादा मौका दें, जैसा बोलना चाहें

बोलें ।

exchange between us, he will do better.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN). It is very unfair. You do not allow others . . .

SHRI BHUPESH GUPTA: We are allowing him. You haVe not understood it, Mr. Vice-Chairman.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That the Bill be returned." The motion was adopted.